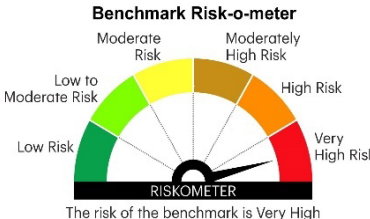


SCHEME INFORMATION DOCUMENT

Invesco India Nifty 50 Exchange Traded Fund (An open ended scheme replicating Nifty 50 Index) (Scrip Code: NSE - IVZINNIFTY)

This product is suitable for investors who are seeking*:	Scheme Riskometer	Benchmark Riskometer
- capital appreciation over long term - Generate returns that closely correspond to the returns generated by securities represented by the Nifty 50, subject to tracking error, if any. *Investors should consult their financial advisers if in doubt about whether the product is suitable for them.		

Continuous Offer for Units at NAV based prices

Name of Mutual Fund	Invesco Mutual Fund
Name of Asset Management Company	Invesco Asset Management (India) Private Limited
Name of Trustee Company	Invesco Trustee Private Limited
Address	2101-A, 21 st Floor, A Wing, Marathon Futurex, N.M. Joshi Marg, Lower Parel, Mumbai - 400 013.
Name of the Sponsor	Invesco Hong Kong Limited
Website	www.invescomutualfund.com

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Invesco Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on www.invescomutualfund.com.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website (www.invescomutualfund.com).

The Scheme Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated May 30, 2025.

TABLE OF CONTENTS

SECTION I	4
PART I - HIGHLIGHTS / SUMMARY OF THE SCHEME	4
PART II - INFORMATION ABOUT THE SCHEME	9
A. Asset Allocation Pattern	9
B. Where will the scheme invest?	10
C. Investment Strategy	10
D. Benchmark Index.....	11
E. Fund Managers for the Scheme	11
F. How is the scheme different from existing schemes of the mutual fund?.....	11
G. How has the scheme performed?	12
H. Additional Scheme Related Disclosures	12
Part III. OTHER DETAILS	13
A. Computation of NAV.....	13
B. New Fund Offer (NFO) Expenses	14
C. Annual Scheme Recurring Expenses	14
D. Load Structure	17
SECTION II	18
I. INTRODUCTION	18
A. Definition / interpretation	18
B. Risk Factors	18
C. Risk Mitigation Strategies	22
II. INFORMATION ABOUT THE SCHEME:.....	22
A. Where will the scheme invest	22
B. Investment Restrictions.....	22
C. Fundamental Attributes.....	27
E. Principles of incentive structure for market makers	31
F. Other Scheme Specific Disclosures	32
III. OTHER DETAILS	47
A. Periodic Disclosures	47
B. Transparency / NAV Disclosure	49
C. Transaction Charges and Stamp Duty.....	49
D. Associate Transactions	49
E. Taxation	49
F. Rights of Unitholders.....	51
G. List of official points of acceptance.....	51
H. Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations.....	51

DISCLAIMERS OF NSE INDICES LTD.

“Invesco India Nifty 50 Exchange Traded Fund (“Product”) are not sponsored, endorsed, sold or promoted by NSE INDICES LIMITED (formerly known as India Index Services & Products Limited (‘IISL’)). NSE INDICES LIMITED does not make any representation or warranty, express or implied, to the owners of the Product or any member of the public regarding the advisability of investing in securities generally or in the Product particularly or the ability of the Nifty 50 Index to track general stock market performance in India. The relationship of NSE INDICES LIMITED to the Issuer is only in respect of the licensing of the Indices and certain trademarks and trade names associated with such Indices which is determined, composed and calculated by NSE INDICES LIMITED without regard to the Issuer or the Product. NSE INDICES LIMITED does not have any obligation to take the needs of the Issuer or the owners of the Product into consideration in determining, composing or calculating the Nifty 50 Index. NSE INDICES LIMITED is not responsible for or has participated in the determination of the timing of, prices at, or quantities of the Product to be issued or in the determination or calculation of the equation by which the Product is to be converted into cash. NSE INDICES LIMITED has no obligation or liability in connection with the administration, marketing or trading of the Product.

NSE Indices Limited do not guarantee the accuracy and/or the completeness of the Nifty 50 Index or any data included therein and NSE INDICES LIMITED shall have not any responsibility or liability for any errors, omissions, or interruptions therein. NSE INDICES LIMITED does not make any warranty, express or implied, as to results to be obtained by the Issuer, owners of the product, or any other person or entity from the use of the Nifty 50 Index or any data included therein. NSE INDICES LIMITED makes no express or implied warranties, and expressly disclaim all warranties of merchantability or fitness for a particular purpose or use with respect to the index or any data included therein. Without limiting any of the foregoing, NSE INDICES LIMITED expressly disclaim any and all liability for any claims, damages or losses arising out of or related to the Product, including any and all direct, special, punitive, indirect, or consequential damages (including lost profits), even if notified of the possibility of such damages.

An investor, by subscribing or purchasing an interest in the Product(s), will be regarded as having acknowledged, understood and accepted the disclaimer referred to in Clauses above and will be bound by it.”

SECTION I

PART I - HIGHLIGHTS / SUMMARY OF THE SCHEME

Sr. No.	Title	Description				
I.	Name of the Scheme	Invesco India Nifty 50 Exchange Traded Fund				
II.	Category of the Scheme	ETFs				
III.	Scheme type	An open ended scheme replicating Nifty 50 Index				
IV.	Scheme Code	INVM/O/O/OET/11/05/0020				
V.	Investment Objective	To generate returns which closely correspond to the returns generated by securities as represented by Nifty 50, subject to tracking error, if any. There is no assurance that the investment objective of the Scheme will be achieved.				
VI.	Liquidity / Listing of units	The Units of the Scheme are listed on the Capital Market Segment of the National Stock Exchange of India Ltd. (‘NSE’). The Units can be purchased / sold during the trading hours of NSE like any other publicly traded stock. The price of Units on NSE will depend on demand and supply at that point of time and underlying NAV. There is no minimum investment although Units are normally traded in round lots of 1 Unit. Further, the AMC/Mutual Fund may at its sole discretion list Units of the Scheme on any other recognized Stock Exchange(s). In addition to purchase and sale of Units on NSE, Market Maker can directly subscribe to or redeem the Units of the Scheme with the Mutual Fund only in Creation Units size on all Business Days. Further, Large Investors can subscribe / redeem directly with AMC for the amount greater than Rs. 25 Crores. However, pursuant to para 3.6.2.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024 and SEBI letter dated February 28, 2025, the following investors can continue to subscribe / redeem units of the Schemes directly with the AMC in multiples of Creation Unit Size till August 31, 2025: - Schemes managed by Employee Provident Fund Organisation, India and - Recognised Provident Funds, approved gratuity funds and approved superannuation funds under Income tax act, 1961. From September 1, 2025 or such other date as may be prescribed by SEBI from time to time, the above investors can subscribe / redeem units of the Schemes directly with AMC only for amount greater than Rs. 25 Crores. Under normal circumstances, the AMC will dispatch / transfer redemption or repurchase proceeds within 3 Business Days from the date of acceptance of redemption or repurchase requests or repurchase at the Official Points of Acceptance. However, in case of exceptional circumstances prescribed by AMFI vide it’s letter no. AMFI/35P/ MEM-COR/ 74 / 2022-23 dated January 16, 2023, in consultation with SEBI, redemption or repurchase proceeds shall be transferred / dispatched to Unitholders within the time frame prescribed for such exceptional circumstances. Please refer to para “Creation Units”, “Subscription / Redemption of Units directly with the Mutual Fund”, “Settlement of Purchase / Sale of Units of the Scheme on NSE” and “Rolling Settlement” for further details.				
VII.	Benchmark	<table><tr><th>Benchmark Index</th><th>Justification</th></tr><tr><td>Nifty 50 TRI</td><td>The performance of the Scheme will be compared with that of benchmark. On the basis of investment objective / asset allocation pattern of the Scheme and composition of the index, Nifty 50 has been currently selected as the benchmark of the Scheme.</td></tr></table>	Benchmark Index	Justification	Nifty 50 TRI	The performance of the Scheme will be compared with that of benchmark. On the basis of investment objective / asset allocation pattern of the Scheme and composition of the index, Nifty 50 has been currently selected as the benchmark of the Scheme.
Benchmark Index	Justification					
Nifty 50 TRI	The performance of the Scheme will be compared with that of benchmark. On the basis of investment objective / asset allocation pattern of the Scheme and composition of the index, Nifty 50 has been currently selected as the benchmark of the Scheme.					

VIII.	NAV Disclosure	The AMC will calculate the NAVs on a daily basis and prominently disclose the NAVs under a separate head on the website of the Fund (www.invescomutualfund.com) and AMFI website (www.amfiindia.com) before 11.00 p.m. on every Business Day. The AMC will also calculate intra-day indicative NAV i.e. the per unit NAV based on the current market value of the portfolio of the Scheme during the trading hours and disclose the same on a continuous basis on the stock exchanges where the units of the Scheme are listed as well as on its website within a maximum time lag of 15 seconds. Intra-day indicative NAV will not have any bearing on the creation or redemption of units directly with the AMC by the Market Makers and Large Investors. For more details on NAV disclosure, refer to details in Section II.
IX.	Applicable timelines	The applicable timelines for Dispatch / Transfer of redemption proceeds is as follows: • Dispatch / Transfer of redemption proceeds: within 3 working days from the date of acceptance of redemption or repurchase requests at the Official Points of Acceptance. • Dispatch / Transfer of IDCW: within 7 working days from record date.
X.	Plans and Options	None
XI.	Load Structure	Exit Load: Nil* * For redemption in creation unit size However, in case of the following scenarios Investors can directly approach the AMC for redemption of units of ETFs for transaction of upto Rs. 25 crores without payment of any exit load: - Traded price (closing price) of the units of the Scheme is at discount of more than 1% to the day end NAV for 7 continuous trading days, or - No quotes for the Scheme are available on NSE for 3 consecutive trading days, or - Total bid size on the exchange is less than half of creation units size daily, averaged over a period of 7 consecutive trading days. The intimation of the same will be displayed on our website (www.invescomutualfund.com). For more details on Load Structure, refer to the section ‘Load Structure’.
XII.	Minimum Application Amount	<u>On Continuous basis</u> <u>Creation Units</u> ‘Creation Unit’ is a fixed number of Units of the Scheme which is exchanged for a basket of shares underlying the Index called the Portfolio Deposit and a Cash Component. The facility of creating units in Creation Unit size is available only to the Market Maker. The number of units of the Scheme that Market Maker can create in exchange of the Portfolio Deposit and Cash Component is 5,000 units and in multiples thereof. The Mutual Fund / AMC reserves the right to change the size of the Creation Unit in order to equate it with marketable lots of the underlying instruments.
XIII.	Minimum Additional Amount	Subscription / Redemption of Units directly with Mutual Fund Units of the Scheme can be subscribed / redeemed directly with the AMC / Mutual Fund only in Creation Unit size. Units of the Scheme in less than Creation Unit size cannot be subscribed/ redeemed directly with the Fund. Further, Large Investors can Subscribe / Redeem directly with AMC only for the amount greater than Rs. 25 Crores. However, pursuant to para 3.6.2.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024 and SEBI letter dated February 28, 2025, the following investors can continue to subscribe / redeem units of the Schemes directly with the AMC in multiples of Creation Unit Size till August 31, 2025.
XIV.	Minimum Redemption / switch-out amount	1. Schemes managed by Employee Provident Fund Organisation, India and

		2. Recognised Provident Funds, approved gratuity funds and approved superannuation funds under Income tax act, 1961. From September 1, 2025 or such other date as may be prescribed by SEBI from time to time, the above investors can subscribe / redeem units of the Schemes directly with AMC only for amount greater than Rs. 25 Crores. Market Makers can subscribe to or redeem the Units of the Scheme directly with the Mutual Fund only in multiples of Creation Unit size at Applicable NAV in exchange of Portfolio Deposit and Cash Component. However, in case of the following scenarios, Investors can directly approach the AMC for redemption of units of ETFs for transaction of upto Rs. 25 crores without payment of any exit load: i. Traded price (closing price) of the units of the Scheme is at discount of more than 1% to the day end NAV for 7 continuous trading days, or ii. No quotes for the Scheme are available on NSE for 3 consecutive trading days, or iii. Total bid size on the exchange is less than half of creation units size daily, averaged over a period of 7 consecutive trading days. The intimation of the same will be displayed on our website (www.invescomutualfund.com). Purchase / Sale of Units on NSE The price of the Units on NSE will depend on demand and supply at that point of time and underlying NAV. There is no minimum investment although Units are purchased /sold in round lots of 1 Unit.				
XV.	Stock lending/short selling	The Scheme may engage in short selling of securities in accordance with the framework relating to short selling and securities lending and borrowing specified by SEBI from time to time. For details, kindly refer SAI.				
XVI.	How to Apply and other details	Application form and Key Information Memorandum may be obtained from Official Points of Acceptance (OPAs) / Investor Service Centres (ISCs) of the AMC or RTA or Distributors or can be downloaded from our website www.invescomutualfund.com. The list of the OPA / ISC are available on our website as well. Also, please refer to para “Subscription / Redemption of Units directly with the Mutual Fund”, “Procedure of Subscribing Units of the Scheme for Portfolio Deposit directly with the Mutual Fund” and “Procedure of Redeeming Units of the Scheme for Portfolio Deposit directly with the Mutual Fund” and “Section II” for further details.				
XVII.	Investor services	Contact details for general service requests: <table><tr><th>For AMC</th><th>For RTA</th></tr><tr><td>Invesco Asset Management (India) Pvt. Ltd. 2101-A, A Wing, 21st Floor, Marathon Futurex, N. M. Joshi Marg, Lower Parel, Mumbai - 400 013 Tel: +91 22 67310000 Fax: +91 22 23019422 E-mail: mfservices@invesco.com</td><td>KFin Technologies Ltd. Karvy Selenium Tower B, Plot No 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032 Tel No.: 1800 309 4034 E-mail: mfservices@invesco.com</td></tr></table> Contact details for complaint resolution: Investors can contact at the addresses given above for complaint resolution. They can also address their complaints to Mr. Surinder Singh Negi - Director & Head - Operations and Customer Services at the address of AMC given above. Further, investors may also approach SEBI for redressal of their complaints / grievances. Investors may lodge their complaints through SCORES (SEBI Complaints Redress System - https://scores.sebi.gov.in) or Online Dispute Resolution Portal (“ODR Portal”) (https://smartodr.in/login) to resolve the grievances through online conciliation and online arbitration. For details, please refer to SAI.	For AMC	For RTA	Invesco Asset Management (India) Pvt. Ltd. 2101-A, A Wing, 21 st Floor, Marathon Futurex, N. M. Joshi Marg, Lower Parel, Mumbai - 400 013 Tel: +91 22 67310000 Fax: +91 22 23019422 E-mail: mfservices@invesco.com	KFin Technologies Ltd. Karvy Selenium Tower B, Plot No 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032 Tel No.: 1800 309 4034 E-mail: mfservices@invesco.com
For AMC	For RTA					
Invesco Asset Management (India) Pvt. Ltd. 2101-A, A Wing, 21 st Floor, Marathon Futurex, N. M. Joshi Marg, Lower Parel, Mumbai - 400 013 Tel: +91 22 67310000 Fax: +91 22 23019422 E-mail: mfservices@invesco.com	KFin Technologies Ltd. Karvy Selenium Tower B, Plot No 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032 Tel No.: 1800 309 4034 E-mail: mfservices@invesco.com					

XVIII.	Special product facility available /	The Scheme offers facility to allow application via electronic mode subject to terms and conditions stipulated by the AMC. For further details of above special products / facilities, kindly refer SAI.
XIX.	Weblink	TER for last six months and Daily TER - https://invescomutualfund.com/about-us?tab=Statutory&active=ExpenseRatioDisclosure Factsheet - https://invescomutualfund.com/literature-and-form?tab=Factsheets

DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY**It is confirmed that:**

- (i) The Scheme Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- (ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf were complied with.
- (iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.
- (iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- (v) The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct.
- (vi) The AMC has complied with the compliance checklist applicable for Scheme Information Documents and there are no deviations from the regulations.
- (vii) Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.
- (viii) The Trustees have ensured that Invesco India Nifty 50 Exchange Traded Fund approved by them is a new product offered by Invesco Mutual Fund and is not a minor modification of any existing scheme/fund/product.

For Invesco Asset Management (India) Pvt. Ltd.
(Investment Manager to Invesco Mutual Fund)

Sd/-
Suresh Jakhotiya
Head - Compliance

Place: Mumbai
Date: May 30, 2025

PART II - INFORMATION ABOUT THE SCHEME

A. Asset Allocation Pattern

Under normal circumstances, the asset allocation of the Scheme would be as follows:

Instruments	Indicative Allocations (% of total assets)	
	Minimum	Maximum
Securities covered by Nifty 50*	95	100
Debt and Money Market Instruments	0	5

*Exposure to equity derivatives of the index itself or its constituent stocks may be undertaken when equity shares are unavailable, insufficient or for rebalancing in case of corporate actions for a temporary period.

The Scheme shall have exposure to following instruments as per the percentages prescribed below and actual instrument/percentages may vary subject to applicable circulars:

Sl. No.	Type of instrument	Percentage of exposure	Circular references
1.	Derivatives including exchange traded derivatives	Upto 10% of net assets of the Scheme	Para 7.5, 12.25 of SEBI Master Circular dated June 27, 2024
2.	Securities Lending	Upto 20% of net assets of the Scheme and upto 5% of net assets of the Scheme to any single counter party in case of debt instruments	Para 12.11 of SEBI Master Circular dated June 27, 2024
3.	Mutual Fund Units	Upto 5% of net assets at fund house level	Clause 4 of Seventh Schedule of SEBI MF Regulations
4.	Short term deposits of all the Scheduled Commercial Banks (pending deployment)	Upto 5% of net assets of the Scheme	Para 12.16 of SEBI Master Circular dated June 27, 2024 and as per asset allocation table
5.	Debt Instruments having Structured Obligation (SO rating) and / or Credit Enhancements (CE rating)	Upto 10% of debt portfolio of the Scheme	Para 12.3 of SEBI Master Circular dated June 27, 2024
6.	Triparty repo (TREPS) on Government securities or treasury bills	Upto 5% of net assets of the Scheme	As per Asset Allocation table
7.	Unrated Debt Instruments	Upto 5% of net assets of the Scheme	Para 12.1.5 of SEBI Master Circular dated June 27, 2024
8.	Unlisted non-convertible debentures	Upto 10% of the debt portfolio of the Scheme	Para 12.1.1 of SEBI Master Circular dated June 27, 2024

The Scheme will not invest in following instruments:

Sl. No.	Type of Instrument
1.	Securitized Debt
2.	Debt instruments having special features i.e. Additional Tier I (AT1) / Perpetual Bonds and Tier 2 Bonds
3.	Overseas Securities
4.	ReITS and InVITS
5.	Repo/ reverse repo transactions in corporate debt securities
6.	Credit Default Swaps

In line with para 12.24 of SEBI Master Circular on Mutual Funds dated June 27, 2024, the cumulative gross exposure through equity, debt, derivative positions, other permitted securities/assets and such other securities/assets as may be permitted by SEBI from time to time should not exceed 100% of the net assets of the Scheme.

Cash or cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure. Point 67 of Policy Related emails issued by SEBI Master Circular dated June 27, 2024 has clarified that Cash Equivalent shall consist of Government Securities, T-Bills and Repo on Government Securities.

The Scheme may enter into repos/reverse repos other than repo transactions in corporate debt securities as may be permitted by RBI. From time to time, the Scheme may hold cash. A part of the net assets may be invested in the Triparty repo (TREPS) on Government securities or treasury bills or repo or in an alternative investment as may be provided by RBI to meet the liquidity requirements.

In case of change in the constituents of Nifty 50 due to periodic review, the portfolio of the Scheme will be rebalanced within 7 calendar days. Further, any transactions undertaken by the Scheme in order to meet the redemption and subscription obligations will be done such that post such transactions, replication of the portfolio of the Scheme with Nifty 50 index is maintained at all times.

B. Where will the scheme invest?

The corpus of the Scheme will be invested in:

1. Securities which are constituents of Nifty 50 in the same proportion as in underlying Index.
2. Equity Derivatives
3. Debt and Money Market Instrument
4. Debt Derivative Instrument
5. Debt Instruments having Structured Obligation (SO rating) and / or Credit Enhancements (CE rating)
6. Any other Scheme of Invesco Mutual Fund or of any other mutual fund.
7. Pending deployment of funds as per the investment objective of the Scheme, the funds may be parked in short term deposits of scheduled commercial banks, subject to guidelines and limits specified by SEBI.

For details, refer Section II.

C. Investment Strategy

The Scheme will follow a passive investment strategy and will invest in companies which are constituents of Nifty 50 in the same weights as in the Index with an endeavor to track the benchmark index with as low tracking error as possible. The Scheme may, for a temporary period, take exposure to derivatives of the index or its constituent stocks when equity shares are unavailable, insufficient or for rebalancing in case of corporate actions and when it makes economic benefit for the Scheme. The Scheme in order to meet liquidity and expense requirements may also invest in debt and money market instruments.

Tracking Error

The Tracking Error based on past one year rolling data shall not exceed 2%. In case the tracking error of the Scheme exceeds 2% due to unavoidable circumstances in the nature of force majeure which are beyond the control of the AMC, then the same will be brought to the notice of the Trustees with the corrective action by the AMC.

Risk Control

Risk is an inherent part of the investment function. Effective risk management is critical to fund management for achieving financial soundness. Investments by the Scheme shall be made as per the investment objectives of the Scheme and provisions of SEBI regulations. AMC has incorporated adequate safeguards to manage risk in the portfolio construction process. Risk control would involve managing risk in order to keep it in line with the investment objective of the Scheme. The risk control process involves identifying the risk and taking proper measures for the same. Risk such as Liquidity risk, volatility risk, Interest rate risk and such other risk can be partly mitigated through diversification, staggering of maturities, as well as internal controls. The Scheme may also use various derivatives products in accordance with the scheme objective and within the regulatory restriction for the purpose of trading, hedging and portfolio balancing from time to time, with an attempt to protect the value of the portfolio and enhance Unitholders' interest. While these measures are expected to mitigate the above risks to a large extent, there can be no assurance that this risk would be completely eliminated.

Portfolio Turnover

The Scheme is a passively managed Scheme and the Fund Manager will generally follow fully invested approach. The Scheme being an open ended scheme, it is expected that there would be a number of subscriptions and redemptions on a daily basis by Market Maker and Large Investors. Generally, portfolio turnover would depend upon rebalancing of the portfolio due to change in composition of underlying Index (as a result of maintenance of Index by NSE Indices) or due to corporate actions in the constituents of Nifty 50 Index. The fund manager will endeavour to optimize portfolio turnover to maximize gains and minimize risks keeping in mind the cost associated with it. However, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio of the Scheme.

D. Benchmark Index

Benchmark Index	Justification
Nifty 50 TRI	The performance of the Scheme will be compared with that of benchmark. On the basis of investment objective / asset allocation pattern of the Scheme and composition of the index, Nifty 50 has been currently selected as the benchmark of the Scheme.

The Trustee / AMC reserve the right to change the benchmark for evaluation of performance of the Scheme from time to time in conformity with the investment objective and appropriateness of the benchmark subject to the SEBI Regulations and other prevailing guidelines.

E. Fund Managers for the Scheme

Name	Age (Yrs)	Educational Qualifications	Total number of years of experience	Tenure for which Fund Manager has been managing the Scheme	Assignments held during the last 10 years
Mr. Kuber Mannadi	43 Years	B. Com, PGDSM (Post Graduate Diploma in Security Market) and M.B.A. Finance	More than 18 years of experience in equity Market.	5 years	Mar 14, 2011 - till date Invesco Asset Management (India) Private Limited.

Other Schemes managed by the Fund Manager(s)

Name of the Schemes(s)	Fund Manager(s)
Invesco India Arbitrage Fund	Mr. Deepak Gupta and Mr. Kuber Mannadi

F. How is the scheme different from existing schemes of the mutual fund?

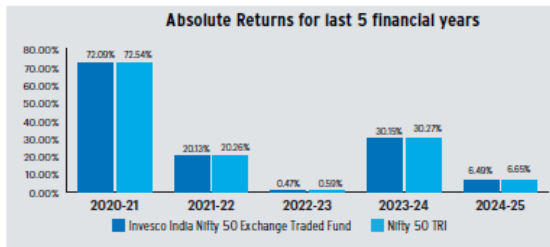
Sr. No.	Scheme Name	Website Link
1.	Invesco India Nifty 50 Exchange Traded Fund	https://www.invescomutualfund.com/literature-and-form?tab=Scheme
2.	Invesco India Gold Exchange Traded Fund	

G. How has the scheme performed?

The performance of the Scheme as on March 31, 2025 is as follows:

Performance of the Scheme (as on March 31, 2025)

Particulars	1 Year	3 Years	5 Years	Since Inception
Invesco India Nifty 50 Exchange Traded Fund	6.49%	11.64%	23.54%	12.17%
Nifty 50 TRI	6.65%	11.77%	23.72%	12.48%



Past performance may or may not be sustained in future.

Returns for 1 year are absolute. Returns > 1 year are compounded annualised returns (CAGR) and inception date is deemed to be the date of allotment. Date of inception : June 13, 2011. Returns for Invesco India Nifty 50 Exchange Traded Fund are calculated after considering IDCW reinvestment of Rs. 5 per unit on record date - December 26, 2012 at ex-IDCW NAV of Rs. 591.3176 per unit. Benchmark returns are calculated using Total Return variant of respective benchmark index.

H. Additional Scheme Related Disclosures

1. Scheme's Portfolio Holding (Top 10 holding and fund allocation towards various sectors):

<https://www.invescomutualfund.com/literature-and-form?tab=Complete>

2. Top 7 issuers, stocks, groups and sectors

<https://www.invescomutualfund.com/literature-and-form?tab=Complete>

3. Portfolio Disclosure:

- Monthly - <https://www.invescomutualfund.com/literature-and-form?tab=Complete>
- Half yearly: <https://www.invescomutualfund.com/literature-and-form?tab=HalfYearlyHoldings>

4. Aggregate investment in the Scheme by Fund Manager(s) of the Scheme (as on March 31, 2025).

Category of Persons	Net Value		Market Value (in Rs.)
	Units	NAV per unit	
Kuber Mannadi	Nil	Nil	Nil

For any other disclosure w.r.t investments by key personnel and AMC directors including regulatory provisions in this regard kindly refer SAI.

5. Investments of AMC in the Scheme

Provisions of Regulation 25(16A) of the Regulations with respect to seed capital investments are not applicable to the Scheme. However, the investments made by the AMC as mandated under prevailing Regulation 28 shall be maintained at all points of time till the Scheme is wound up. Further, the AMC may invest in the Scheme, subject to the SEBI (MF) Regulations.

As per the existing SEBI (MF) Regulations, the AMC will not charge investment management and advisory fee on the investment made by it in the Scheme.

Website link to review details of investments by the AMC in the Scheme is as follows:

<https://www.invescomutualfund.com/literature-and-form?tab=Scheme>

Part III. OTHER DETAILS

A. Computation of NAV

The Net Asset Value (NAV) per Unit of the Scheme will be computed by dividing the net assets of the Scheme by the number of Units outstanding on the valuation day. The Mutual Fund will value its investments according to the principle of fair valuation as specified in Schedule VIII of the SEBI (MF) Regulations or such norms as may be specified by SEBI / AMFI from time to time.

The Net Assets Value (NAV) per unit Units of the Scheme shall be calculated by either of the following methods shown below:

$$\text{NAV (Rs.)} = \frac{\text{Market or Fair Value of Scheme's Investments} + \text{Current Assets including Accrued Income} - \text{Current Liabilities and Provisions}}{\text{No. of Units outstanding under Scheme on the Valuation Day}}$$

Or

$$\text{NAV (Rs.)} = \frac{\text{Unit Capital + Reserves and Surplus}}{\text{No. of Units outstanding under the Scheme on the Valuation Day}}$$

Illustration of Computation of NAV:

The computation of NAV per unit using various components is explained as follows:

Particulars	Amount in Rs.
Market or Fair Value of Scheme's Investments(A)	10,00,00,000.00
Add: Current Assets including Accrued Income(B)	75,34,345.00
Less: Current Liabilities and Provisions(C)	(30,00,000.00)
Net Assets (A+B-C)	10,45,34,345.00

No. of Units outstanding under Scheme on the Valuation Day: 1,00,00,000.

The NAV per unit will be computed as follows: 10,45,34,345.00 / 1,00,00,000 = Rs. 10.4534 p.u. (rounded off to four decimals).

For other details such as policies w.r.t computation of NAV, rounding off, investment in foreign securities, procedure in case of delay in disclosure of NAV etc. refer to SAI.

Methodology for calculation of sale and re-purchase price of the units:

I. Ongoing price for subscription (purchase) / redemption by investors

Units of the Scheme in less than Creation Units size cannot be purchased from/redeemed directly with the Fund and can be purchased/ sold only on the Stock Exchange(s) where the Units are listed. However, Large Investors can subscribe / redeem directly with AMC for the amount greater than Rs. 25 Crores. However, pursuant to para 3.6.2.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024 and SEBI letter dated February 28, 2025, the following investors can continue to subscribe / redeem units of the Schemes directly with the AMC in multiples of Creation Unit Size till August 31, 2025.

1. Schemes managed by Employee Provident Fund Organisation, India and
2. Recognised Provident Funds, approved gratuity funds and approved superannuation funds under Income tax act, 1961.

From September 1, 2025 or such other date as may be prescribed by SEBI from time to time, the above investors can subscribe / redeem units of the Schemes directly with AMC only for amount greater than Rs. 25 Crores.

Ongoing price for subscription by Market Maker and Large Investors will be at Applicable NAV and redemption will be at Applicable NAV minus applicable Exit Load, if any.

Sale / Subscription Price:

Purchase Price = Applicable NAV

Example: The applicable NAV of the Scheme is Rs. 11.00 p.u. Since Entry load is not applicable, the sale / subscription price will be calculated as follows:

$$\begin{aligned}\text{Sale / Subscription Price} &= \text{Applicable NAV} \times (1 + \text{Entry Load}) \\ &= \text{Rs. } 11 \times (1 + 0) \\ &= \text{Rs. } 11.00 \times 1 \\ &= \text{Rs. } 11.00\end{aligned}$$

Further, for subscription / redemption by the Market Maker and large investors directly with the Fund / AMC for cash, Intra-Day NAV will be applicable.

The investors should also note that stamp duty at the applicable rate will be levied on applicable transactions i.e. purchase, switch-in, IDCW reinvestment, instalment of Systematic Investment Plan, Systematic Transfer Plan. Accordingly, pursuant to levy of stamp duty, the number of units allotted will be lower to that extent. For more details & impact of stamp duty on number of units allotted, please refer SAI.

Repurchase / Redemption Price

Redemption Price = Applicable NAV * (1 - Exit Load, if any)

Example 1: The applicable NAV of the Scheme is Rs. 11.00 p.u. If the applicable Exit Load at the time of investments is 1%, then the repurchase / redemption price will be calculated as follows:

$$\begin{aligned}\text{Repurchase / Redemption Price} &= \text{Applicable NAV} \times (1 - \text{Exit Load}) \\ &= \text{Rs. } 11.00 \times (1 - 0.01) \\ &= \text{Rs. } 11.00 \times 0.99 \\ &= \text{Rs. } 10.89\end{aligned}$$

Example 2: The applicable NAV of the Scheme is Rs. 11.00 p.u. If the applicable Exit Load at the time of investment is Nil, then the repurchase / redemption price will be calculated as follows:

$$\begin{aligned}\text{Repurchase / Redemption Price} &= \text{Applicable NAV} \times (1 - \text{Exit Load}) \\ &= \text{Rs. } 11.00 \times (1 - 0) \\ &= \text{Rs. } 11.00 \times 1 \\ &= \text{Rs. } 11.00\end{aligned}$$

B. New Fund Offer (NFO) Expenses

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid, marketing and advertising, registrar expenses, printing and stationery, bank charges etc.

As per the Regulations, New Fund Offer Expenses were not charged to the Scheme.

C. Annual Scheme Recurring Expenses

These are the fees and expenses for operating the Scheme. These expenses include investment management and advisory fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated that upto 1.00% of the daily net assets of the Scheme will be charged to the Scheme as expenses. For the actual current expenses being charged, the investor should refer to the website of the Fund.

Particulars	% of daily Net Assets (Estimated p.a.)
Investment Management & Advisory Fee	Upto 1.00
Fees & Expenses of Trustees	
Audit Fees	
Custodian Fees	
Registrar & Transfer Agent Fees including cost of providing account statement / IDCW / redemption cheques / warrants	
Marketing & Selling Expenses including Agents Commission*	
Costs related to investor communications	
Listing Fees	
License Fees for obtaining the license for the Underlying Index	
Costs of fund transfer from location to location	
Cost of Statutory Advertisements	
Cost towards investor education & awareness (5% of total TER charged to the Scheme, subject to maximum of 0.5 bps of AuM)	
Payment towards brokerage & transaction cost over and above 12 bps and 5 bps for cash and derivative market trades respectively	
Goods & Services Tax on expenses other than investment and advisory fees**	
Goods & Services Tax on brokerage and transaction cost	
Maximum Total expenses ratio (TER) permissible under Regulation 52 (6)(b)	Upto 1.00
Additional expenses under Regulations 52(6A)(c)#	Upto 0.05
Additional expenses for gross new inflows from specified cities	Upto 0.30

#these expenses will not be charged if exit load is not levied / not applicable to the Scheme.

In addition to the expenses mentioned in table above, brokerage and transaction costs incurred for the purpose of execution of trade upto 0.12% (12 bps) of value of trade in case of cash market transaction and 0.05% (5 bps) of value of trade in case of derivative transactions shall also be charged to the Scheme (as provided in Regulation 52(6A) (a) of the Regulations).

* For payment of Agents Commission, MF / AMC has adopted full trail model of commission without payment of any upfront commission or upfronting of any trail commission, directly or indirectly, in cash or kind, through sponsorships, or any other route.

**Goods & Services Tax on investment and advisory fees will be in addition to maximum limit as mentioned above.

The expenses to the scheme can be charged as Investment Management and Advisory Fees under Regulation 52 (2) and the various sub-heads of recurring expenses mentioned under Regulation 52 (4) of SEBI (MF) Regulations. Thus, there shall be no internal sub-limits within the expense ratio for expense heads mentioned under Regulation 52 (2) and (4) respectively. Further, the additional expenses under Regulation 52(6A)(c) shall also be incurred towards any of these expense heads.

The purpose of the above table is to assist the investor in understanding various costs and expenses that an investor in the Scheme will bear directly or indirectly. These estimates have been made in good faith as per the information available with AMC based on past experience and are subject to change inter-se. The total recurring expenses that can be charged to the Scheme will be subject to limits prescribed from time to time under the SEBI (MF) Regulations.

Annual recurring expenses including investment management and advisory fees that can be charged to the Scheme shall be subject to limit prescribed by Regulation 52 of the SEBI Regulations, as amended from time to time, which is presently 1.00% of daily net assets of the Scheme.

In addition to TER within the limits specified under regulation 52 (6) of the Regulations, the AMC may charge expenses not exceeding 0.05% of daily net assets of the scheme as permitted under Regulation 52 (6A) (c), towards investment & advisory fees as specified under regulation 52(2) of the Regulations and/or towards recurring expenses as specified under 52(4) of the Regulations. **However, such additional expenses will not be charged if exit load is not levied / not applicable to the Scheme.**

Additional Distribution Expenses in case of new inflows from specified cities

In addition to total expenses ratio (TER) as specified above, the AMC will charge expenses not exceeding 0.30% of daily net assets if the new inflows in the scheme from such cities, as specified by SEBI from time to time, are at least:

- (i) 30% of gross new inflows in the scheme, or;
- (ii) 15% of the average assets under management (year to date) of the scheme,

whichever is higher.

In case, inflows from such cities is less than the higher of (i) or (ii) of above, such expenses on daily net assets of scheme will be charged on proportionate basis in accordance with para 10.1.3 of SEBI Master Circular dated June 27, 2024.

The additional expenses on account of inflows from such cities charged will be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment.

The additional expenses charged in case of inflows from such cities will be utilized for distribution expenses incurred for bringing inflows from such cities.

The additional TER in terms of Regulation 52(6A)(b) of SEBI (Mutual Funds) Regulations, 1996 shall be charged upto 30 basis points on daily net assets of the scheme based on inflows only from retail investors beyond Top 30 cities (B 30 cities). Inflows of amount upto Rs. 2,00,000 per transaction by individual investors shall be considered as inflows from retail investors. Top 30 cities shall mean top 30 cities based on Association of Mutual Funds in India (AMFI) data on 'AUM by Geography - Consolidated Data for Mutual Fund Industry' as at the end of the previous financial year.

The additional commission for B 30 cities shall be paid as trail only.

Note: Pursuant to AMFI email dated March 2, 2023 with respect to keeping the B-30 incentive structure in abeyance, the AMC will not charge additional 30 bps on new inflows garnered from retail investors from B-30 cities till further notice.

All Scheme related expenses including commission paid to distributors, by whatever name it may be called and in whatever manner it may be paid, shall necessarily be paid from the Scheme only within the regulatory limits and not from the books of the AMC, its Associate, Sponsor, Trustee or any other entity through any route.

However, expenses that are very small in value but high in volume may be paid out of AMC's books at actuals or not exceeding 2 bps of respective Scheme AUM, whichever is lower. A list of such miscellaneous expenses will be as provided by AMFI in consultation with SEBI.

The Fund will update the current expense ratios on its website atleast three working days prior to the effective date of the change. The investors can refer to <https://www.invescomutualfund.com/about-us?tab=Statutory> for Total Expense Ratio (TER) details.

Additionally, the Fund will disclose the Total Expense Ratio (TER) of the Scheme on daily basis on the website of AMFI (www.amfindia.com).

Further, any change in the base TER (i.e. TER excluding additional expenses provided in Regulation 52 (6A) (b) and 52 (6A) (c) of SEBI (Mutual Funds) Regulations, 1996 and Goods & Services Tax on investment and advisory fees) in comparison to previous base TER charged to the Scheme/Plan shall be communicated to investors of the Scheme/Plan through notice via email or SMS and will be uploaded on the website (<https://www.invescomutualfund.com/about-us?tab=Statutory>) at least three working days prior to effecting such change.

Illustration of impact of expense ratio on Scheme's returns is as follows:

Investment Value (Rs.)	10,00,000.00
Annualized Gross Return (Assumed)	10.00
Annual Recurring Expenses (Rs.)	1.00

Gross Appreciation for the day @ 10% (Rs.)	273.97
Expense Amount for the day @ 1% (Rs.)	27.40
Net Appreciation for the day (Rs.)	246.57
Return (Net OF Expenses) for the day in % (Annualized)	9.00

Note: The above is just an illustration to explain the impact of the expense ratio on the performance of the Scheme. The actual returns generated by the Scheme will change from time to time.

D. Load Structure

Exit Load is an amount which is paid by the investor to redeem the Units from the Scheme. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.invescomutualfund.com) or you may call at 1800 209 0007 (toll-free) or you can contact your distributor.

Type of Load	Load chargeable (as % of NAV)
Exit Load [^]	Nil

[^]Exit Load charged, if any, will be credited back to the scheme, net of Goods & Services Tax.

However, in case of the following scenarios Investors can directly approach the AMC for redemption of units of ETFs for transaction of upto Rs. 25 crores without payment of any exit load:

- Traded price (closing price) of the units of the Scheme is at discount of more than 1% to the day end NAV for 7 continuous trading days, or
- No quotes for the Scheme are available on NSE for 3 consecutive trading days, or
- Total bid size on the exchange is less than half of creation units size daily, averaged over a period of 7 consecutive trading days.

The intimation of the same will be displayed on our website (www.invescomutualfund.com).

The investor is requested to check the prevailing Load structure of the Scheme before investing. Investors may refer to the current applicable Load structure by referring to the SID or the AMC website or by calling at 1800 209 0007 (toll-free).

Under the Scheme, the AMC reserves the right to introduce / modify the Load depending upon the circumstances prevailing at that time subject to maximum limits as prescribed under the SEBI Regulations. The Load may also be changed from time to time and may be linked to the period of holding.

The Redemption / Repurchase Price shall not be lower than 95% of the Applicable NAV.

Any imposition or enhancement of Load in future shall be applicable on prospective investments only. At the time of changing the Load Structure:

- The addendum detailing the changes will be displayed on the Website of the Fund (www.invescomutualfund.com).
- The addendum detailing the changes will be attached to SID and Key Information Memorandum. The addendum will be circulated to all the distributors / brokers so that the same can be attached to all SIDs and Key Information Memorandum already in stock.
- Arrangements will be made to display the addendum in the form of a notice in all the Investor Service Centres and distributors / brokers office.
- The introduction of the exit load along with the details will be stamped in the acknowledgement slip issued to the investors on submission of the application form and will also be disclosed in the accounts statement issued after the introduction of such load.
- Any other measure which the Mutual Fund may consider necessary.

SECTION II

I. INTRODUCTION

A. Definition / interpretation

For the meaning of words, expressions and abbreviations used in this Scheme Information Document, interpretations, please click on the functional website Link given below:

<https://www.invescomutualfund.com/literature-and-form?tab=Scheme>

B. Risk Factors

- **Scheme specific risk factors:**

- **Risk associated with Equity and Equity Related Instruments:**

Equity and Equity Related Instruments by nature are volatile and prone to price fluctuations on a daily basis due to macro and micro economic factors. The value of Equity and Equity Related Instruments may fluctuate due to factors affecting the securities markets such as volume and volatility in the capital markets, interest rates, currency exchange rates, changes in law/policies of the Government, taxation laws, political, economic or other developments, which may have an adverse impact on individual securities, a specific sector or all sectors. Consequently, the NAV of the Units issued under the Scheme may be adversely affected.

Further, the Equity and Equity Related Instruments are risk capital and are subordinate in the right of payment to other securities including debt securities.

Equity and Equity Related Instruments listed on the stock exchange carry lower liquidity risk, however, the Scheme's ability to sell these investments is limited by the overall trading volume on the stock exchanges. In certain cases, settlement periods may be extended significantly by unforeseen circumstances. The inability of the Scheme to make intended securities purchases due to settlement problems could cause the Scheme to miss certain investment opportunities. Similarly, the inability to sell securities held in the Scheme's portfolio may result, at times, in potential losses to the Scheme, should there be a subsequent decline in the value of securities held in the Scheme's portfolio.

The Scheme would invest in the securities which are constituents of underlying Index in the same proportion as the securities have in the underlying Index. Hence, the risk associated with the corresponding underlying Index would be applicable to the Scheme.

- **Risk associated with Fixed Income and Money Market Instruments:**

Interest - Rate Risk

Fixed Income and Money Market Instruments run interest-rate risk. Generally, when interest rates rise, prices of existing fixed income securities fall and when interest rate falls, the prices increase. The extent of rise or fall in the price is a function of existing coupon, days to maturity, increase or decrease in the level of interest, credit quality, demand and supply. However, in case of Government securities since credit risk remains zero, their prices are influenced by the movement in interest rates in the financial system.

Credit Risk

Credit risk or default risk refers to the risk that the issuer of a fixed income security may default on interest payment or even in paying back the principal amount on maturity. Even where no default occurs, the price of a security may be affected because of change in the credit rating of the issuer/instrument and the price of a security goes down if the credit rating agency downgrades the rating of the issuer. In case of Government securities, there is minimal credit risk to that extent.

Liquidity or Marketability Risk

This refers to the ease with which a security can be sold at or near to its valuation i.e. yield-to maturity (YTM). The primary measure of liquidity risk is the spread between the bid price and the offer price quoted by a dealer.

Securities which are not quoted on the stock exchange(s) may be illiquid and can carry higher liquidity risk in comparison with securities which are listed on the stock exchange(s) and offer exit option to the investor including put option.

Re-investment Risk

This refers to the interest rate risk at which the intermediate cash flows received from the securities in the Scheme including maturity proceeds are reinvested. Investments in fixed income securities may carry re-investment risk as interest rates prevailing on the interest or maturity due dates may differ from the original coupon of the debt security. Consequently, the proceeds may get invested at a lower rate.

- **Risk Factor associated with investing in Securities Segment and Tri-party Repo trade settlement**

Clearing Corporation of India Ltd. ('CCIL') is providing clearing and settlement services, for Triparty Repo trades in Government Securities, under its Securities Segment. CCIL would act as a Central Counterparty to all the borrow and lend Triparty Repo trades received by it for settlement. CCIL would also be performing the role responsibilities of Triparty Repo Agent, in terms of Repurchase transactions (Repo) (Reserve Bank) Directions, 2018 as amended from time to time. CCIL would settle the Triparty Repo trades, in terms of its Securities Segment Regulations.

The funds settlement of members is achieved by multilateral netting of the funds position in Triparty Repo with the funds position in Outright and Market Repo and settling in the books of RBI for members who maintain an RBI Current Account. In respect of other members, funds settlement is achieved in the books of Settlement Bank. Securities settlement for Triparty Repo trades shall be achieved in the Gilt Account of the Member maintained with CCIL. Securities obligation for outright and market repo trades shall be settled in the SGL / CSDL account of the Member with RBI.

Invesco Mutual Fund is a member of securities segment and Tri-party Repo trade settlement of the CCIL. Since all transactions of the Fund in government securities and in Tri-party Repo trades are settled centrally through the infrastructure and settlement systems provided by CCIL, it reduces the settlement and counterparty risks considerably for transactions in the said segments.

To mitigate the potential losses arising in case any member defaults in settling the transactions routed through CCIL, CCIL maintains a Default Fund. CCIL shall maintain two separate Default Funds in respect of its securities segment, one to meet the losses arising out of any default by its members from outright and repo trades and other for meeting losses arising out of any default by its members from Triparty Repo trades.

In case any clearing member fails to honor his settlement obligations, the Default Fund is utilized to complete the settlement applying the Default Waterfall Sequence. As per the said waterfall mechanism, after the defaulter's margins and defaulter's contribution to default fund have been appropriated, CCIL's contribution is used to meet the losses. Post utilization of CCIL's contribution, if there is still a loss to be met, then contribution of non-defaulting members to Default Fund is utilized to meet the said loss.

The Scheme is subject to the risk of losing initial margin and contribution to Default Fund in the event of failure of any settlement obligation. Further the Scheme's contribution is allowed to be used to meet the residual loss in case of default by the other clearing member (the defaulting member).

Further, CCIL periodically prescribes a list of securities eligible for contribution as collaterals by members. Presently, all Central Government Securities and Treasury Bills are accepted as collaterals by CCIL. The above risk factor may undergo a change in case the CCIL notifies securities other than Government of India Securities as eligible for contributions as collateral.

- **Risks associated with investing in Derivatives**

Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies. The risks associated with the use of derivatives are different from or possibly greater than the risks associated with investing directly in securities and other traditional investments. The use of a derivative requires an understanding not only of the underlying instrument but also of the derivative itself. Derivatives require the maintenance of adequate controls to monitor the transactions entered into, the ability to assess the risk that a derivative adds to the portfolio and the ability to forecast price or interest rate movements correctly.

Other risks include risk of mispricing or improper valuation and the inability of the derivative to correlate perfectly with underlying assets, rates and indices, illiquidity risk whereby the Scheme may not be able to sell or purchase derivative quickly enough at a fair price.

- **Risks associated with investing in SO Rated Papers**

In addition to all the risks associated with the plain vanilla instruments like NCDs / Money market instruments etc., any instrument rated with the suffix (SO) is subject to certain additional risks like:

- Underlying loan pools in case of SO rated securities can be of varying types and nature. SO securities are rated and assessed based on assumption around homogeneity of the underlying loan pools. In certain cases, the loan pools can show behavioral characteristics which are very different from initial assumptions and as such increase the credit risks inherent in the transaction. Additionally, the loan pools may have pre-payments which can increase the interest rate risk in the securities.
- In case of SO rated securities, the structure of the transaction carries comingling risk and risk of the servicer of the transaction. As such, legal clauses and structural features are very important in addition to issuer credit risk since lack of sufficient structural protection can cause leakage of cash and / or security being available for investors.
- SO rated securities are complex structures with a variety of credit enhancements. Debt securities lack a well-developed secondary market in India, and due to structured nature of SO securities, the liquidity in the market for these instruments is limited compared to similar rated normal debt instruments. Thus, lower secondary market liquidity in such instruments could cause challenges in timely selling by the scheme. Additionally due to limited liquidity, schemes may incur higher impact costs when such instruments are traded due to wider bid-offer spreads.

- **Additional risks associated with the CE rated papers**

In addition to all the risks associated with the plain vanilla instruments like NCDs / Money market instruments etc., any instrument rated with the suffix (CE) is exposed to various additional risks on the basis of the explicit underlying Credit enhancement (CE) from a third party/ parent/ group company, in the form of corporate guarantee/ letter of comfort/ pledge of shares etc. The risk involved are:

- if the Credit Enhancement is in the form of Corporate Guarantee / Letter of Comfort, then there is a legal risk of enforcing the Corporate Guarantee / Letter of Comfort along with the credit risk pertaining to the Credit Enhancement provider.
- If the Credit Enhancement is in the form of pledge of shares, then the additional risks are those associated with equity price movement, share collateral cover, liquidity of shares pledged as collateral in the secondary market, availability of free shares with the CE provider to be provided as additional collateral. Further there is also a legal risk of enforcing the pledge of shares, operational risk in selling the shares in secondary market & the underlying impact cost.
- If the Credit Enhancement is in any other form, then there is a risk pertaining to legal enforceability of the credit enhancement and credit risk of the credit enhancement provider.

- **Risks associated with Securities Lending**

As with other modes of extensions of credit, there are risks inherent to securities lending. During the period the security is lent, the Scheme may not be able to sell such security and in turn can not protect from the falling market price of the said security. Under the current securities lending and borrowing mechanism, the Scheme can call back the securities lent any time before the maturity date of securities lending contract. However this will be again the function of liquidity in the market and if there are no lenders in the specified security, the Scheme may not be able to call back the security and in the process, the Scheme will be exposed to price volatility. Moreover, the fees paid for calling back the security may be more than the lending fees earned by Scheme at the time of lending the said security and this could result in loss to the Scheme. Also, during the period the security is lent, the Fund will not be able to exercise the voting rights attached to the security as the security will not be registered in the name of the Scheme in the records of the Depository/issuer.

- **Risks associated with Short Selling**

The Scheme may enter into short selling transactions, subject to SEBI and RBI Regulations. Short positions carry the risk of losing money and these losses may grow unlimited theoretically if the price of the stock increases without any limit. This may result in major loss to the Scheme. At times, the participants may not be able to cover their short positions, if the price increases substantially. If numbers of short sellers try to cover their position simultaneously, it may lead to disorderly trading in the stock and thereby can briskly escalate the price even further making it difficult or impossible to liquidate short position quickly at reasonable prices. In addition, short selling also carries the risk of inability to borrow the security by the participants thereby requiring the participants to purchase the securities sold short to cover the position even at unreasonable prices.

- **Passive Investments**

The Scheme is passively managed Scheme. The Scheme's performance may be affected by a general decline in the Indian markets relating to its underlying Index. The Scheme invests in securities which are constituents of its underlying Index regardless of its investment merit, research, without taking a view of the market and without adopting any defensive measures. The AMC does not attempt to individually select stocks or take defensive positions in declining markets.

- **Tracking Error Risk**

"Tracking Error" is defined as the annualised standard deviation of the difference in daily returns between the underlying Index and the NAV of Units of the Scheme. The fund manager may not be able to invest corpus of the Scheme in securities exactly in the same proportion as in the underlying Index due to certain factors such as rounding off, fees and expenses of the Scheme, corporate actions, cash balance, changes to the underlying Index and regulatory policies which may affect AMC's ability to achieve close correlation with the Underlying Index. The Scheme's returns may therefore deviate from those of its Underlying Index.

Tracking Error may arise due to the following reasons: -

- Recurring expenses of the Scheme.
- The Scheme may not be invested at all times as it may keep a portion of the funds in cash to meet redemptions or for corporate actions.
- Securities trading may halt temporarily due to circuit filter rules.
- Corporate actions such as debenture or warrant conversion, rights, merger, change in constituents etc.
- Rounding off of quantity of shares in underlying Index.
- Dividend payout.
- Changes to the constituents of underlying Index as a result of Index maintenance by NSE Indices. NSE Indices undertakes a periodical review of the scrips that comprise the underlying Index and may either include new scrip or exclude existing scrip.

The Tracking Error based on past one year rolling data shall not exceed 2%. In case the tracking error of the Scheme exceeds 2% due to unavoidable circumstances in the nature of force majeure which are beyond the control of the AMC, then the same will be brought to the notice of the Trustees with the corrective action by the AMC.

- **Risk Factors associated with Trading of Units on Stock Exchange(s)**

- Although Units of the Scheme are listed on the Stock Exchange(s), there can be no assurance that an active secondary market will develop or be maintained.
- The Units of the Scheme may trade at a premium/discount to NAV. The NAV of the Scheme will fluctuate with changes in the market value of Scheme's holding. The trading prices of Units of the Scheme will fluctuate in accordance with changes in their NAV as well as demand and supply of the Units in the market(s). However, the Units of the Scheme can be subscribed / redeemed in Creation Unit size directly with the Fund which provides efficient arbitrage between the traded prices and the NAV thereby reducing the incidence of Units of the Scheme being traded at premium/discounts to NAV. However, any changes in the trading regulations by NSE/ Stock Exchange(s)/SEBI may affect the ability of the market makers to arbitrage resulting into wider premium or discount to NAV.
- Trading in Units of the Scheme on the Exchange may be halted because of market conditions or for reasons that in view of Exchange authorities or SEBI, trading in Units of the Scheme is not advisable. In addition, trading in Units of the Scheme is subject to trading halts caused by extraordinary market volatility and pursuant to Exchange and SEBI 'circuit filter' rules. There can be no assurance that the requirements of Exchange necessary to maintain the listing of Units of the Scheme will continue to be met or will remain unchanged.
- The Units will be issued in demat form through depositories. The records of the depository are final with respect to the number of Units available to the credit of Unit holder. Settlement of trades, repurchase of Units by the Mutual Fund will depend upon the confirmations to be received from depository(ies) on which the Mutual Fund has no control.

- **Redemption Risk**

Investors may note that even though this is an open-ended scheme, the Scheme would repurchase Units in Creation Unit size only from Market Maker. Further, large Investors can redeem directly with AMC / MF only for the amount greater than Rs. 25 Crores. Thus, unit holdings less than the Creation Unit size / upto Rs. 25 crores (other than Market Makers) can only be sold through the secondary market on the Stock Exchange where these units are listed, subject to the rules and regulations of the Exchange.

C. Risk Mitigation Strategies

Type of Risk	Risk Mitigation Measures
Volatility	The Scheme is a passively managed scheme and hence volatility risk will be lesser as compared to actively managed schemes.
Concentration	The Scheme will invest in securities which are constituents of underlying Index in the same proportion as the securities have in the underlying Index. Hence, concentration risk will be the same as that of underlying index, subject to tracking error.
Liquidity	The Scheme will invest in securities which are constituents of Nifty 50 in the same weightage as that of Index. As per Index eligibility criteria for Nifty 50 Index, constituents of Index have good liquidity in the market. Therefore, the Scheme does not envisage liquidity risk.

II. INFORMATION ABOUT THE SCHEME:

A. Where will the scheme invest

The corpus of the Scheme will be invested in:

1. Securities which are constituents of Nifty 50 in the same proportion as in underlying Index.
2. Equity Derivatives are financial instrument, generally traded on an exchange, the price of which is directly dependent upon (i.e. “derived from”) the value of equity shares or equity indices. Derivatives involve the trading of rights or obligations based on the underlying, but do not directly transfer property.
3. The Scheme will invest in debt and money market instruments. These instruments may include certificate of deposits, commercial paper, cash management bills, treasury bills, Tri-party Repo, non-convertible debentures as well as bonds, floating rate debt instruments, repo* or reverse repo, bills rediscounting, securities created and issued by the Central and State Governments as may be permitted by RBI, securities guaranteed by the Central and State Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills), debt derivative instruments etc.
4. Debt derivative instruments:
5. Debt Instruments having Structured Obligation (SO rating) and / or Credit Enhancements (CE rating)
6. Any other Scheme of Invesco Mutual Fund or of any other mutual fund. Such investment will be subject to limits specified under SEBI Regulations and AMC will not be entitled to charge management fees on such investments.
7. Pending deployment of funds as per the investment objective of the Scheme, the funds may be parked in short term deposits of the Scheduled Commercial Banks, subject to guidelines and limits specified by SEBI.

* Presently in India G-Secs, State Government Securities, T-Bills and Corporate debt securities are eligible for Repo / Reverse Repo. Presently, the AMC does not intend to participate in repo in corporate debt securities. However, the AMC may participate in repo in corporate debt securities by ensuring necessary compliance with para 12.18 of SEBI Master Circular dated June 27, 2024.

The securities / instruments mentioned above and such other securities the Scheme is permitted to invest in could be listed, unlisted, privately placed, secured, unsecured, rated or unrated and of any maturity. The securities may be acquired through initial public offering (IPOs), secondary market, private placement, rights offer, negotiated deals. Further investments in debentures, bonds and other fixed income securities will be in instruments which have been assigned investment grade rating by the credit rating agency.

B. Investment Restrictions

Pursuant to Regulations, specifically the seventh schedule and amendments thereto, the following investment restrictions are currently applicable to the Scheme:

- 1 The Scheme shall not invest more than 10% of its NAV in the listed or to be listed equity shares or equity related instruments of any company and in listed securities/units of Venture Capital Funds.

Provided, that the limit of 10% shall not be applicable for investments in case of index fund or sector or industry specific scheme. In the case of sector/industry/theme specific scheme, the upper ceiling on investments may be in accordance with the weightage of the scrips in the representative sectoral

index/sub index/thematic index as disclosed in the Scheme Information Document or 10% of the NAV of the Scheme whichever is higher.

- 2 The Mutual Fund under all its Scheme(s) shall not own more than 10% of any company's paid up capital carrying voting rights.

Further, Sponsor, associate or group companies of Sponsor including Asset Management Company, through schemes of the Mutual Fund or otherwise, individually or collectively, directly or indirectly, shall not own 10% or more of the shareholding or voting rights in the asset management company or trustee company of any other mutual fund.

- 3 The Scheme may invest in other schemes of the Mutual Fund or any other mutual fund without charging any fees, provided the aggregate inter-scheme investment made by all the schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the Net Asset Value of the Fund.

- 4 The Scheme shall not make any investment in:

- a) any unlisted security of an associate or group company of the sponsor; or
- b) any security issued by way of private placement by an associate or group company of the sponsor; or
- c) Further, the Scheme, being Index Fund based on Nifty 50 which is based on widely tracked & non-bespoke index, shall not make any investments in the listed securities of group companies of the sponsor which is in excess of 35% of the net assets

- 5 The Mutual Fund shall get the securities purchased transferred in the name of the Fund on account of the concerned Scheme wherever investments are intended to be of a long-term nature.

- 6 Transfer of investments from one scheme to another scheme in the same Mutual Fund is permitted* provided:

- a) such transfers are done at the prevailing market price[^] for quoted instruments on spot basis (spot basis shall have the same meaning as specified by a Stock Exchange for spot transactions); and
- b) the securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made.

[^] Para 9.11 of SEBI Master Circular dated June 27, 2024 has prescribed the methodology w.r.t. price to be considered for inter-scheme transfers of money market or debt securities.

*The Scheme shall comply with the guidelines provided for inter-scheme transfers as specified in para 12.30 of SEBI Master Circular dated June 27, 2024.

- 7 The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities:

Provided that the Mutual Fund may engage in short selling of securities in accordance with the framework relating to short selling and securities lending and borrowing specified by SEBI.

Provided further that the Mutual Fund may enter into derivatives transactions in a recognized stock exchange, subject to the framework specified by SEBI.

Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

- 8 The Scheme shall not invest in unlisted debt instruments including commercial papers, except Government Securities, other money market instruments and derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. which are used by the Scheme for hedging.

Further the Scheme may invest in unlisted non-convertible debentures up to a maximum of 10% of the debt portfolio of the Scheme subject to such conditions and within such timelines as may be specified by SEBI from time to time.

- 9 The Scheme may invest upto 5% of its net assets in unrated debt and money instruments subject to conditions that such investments can be made only in such instruments, including bills re-discounting

(BRSDS)*, usance bills, etc., that are generally not rated and for which separate investment norms or limits are not provided in MF Regulations & various circulars issued thereunder. Investments shall be made with the prior approval of the Board of AMC & Trustee.

* Para 12.1.5.e of SEBI Master Circular dated June 27, 2024 has provided that the single issuer limit and the group exposure limit shall be calculated at the issuing bank level. Further, investment in BRSDS shall be considered as exposure to financial services sector for the purpose of sector exposure limits.

10 Restrictions on Investment in debt instruments having Structured Obligations / Credit Enhancements:

- I. The investment of the Scheme in the following instruments shall not exceed 10% of its debt portfolio and the group exposure in such instruments shall not exceed 5% of its debt portfolio:
 - a) Unsupported rating of debt instruments (i.e. without factoring-in credit enhancements) is below investment grade and
 - b) Supported rating of debt instruments (i.e. after factoring-in credit enhancement) is above investment grade.

For the purpose of this provision, 'Group' shall have the same meaning as defined in paragraph B(3)(b) of para 12.9.3.3 of SEBI Master Circular dated June 27, 2024 or such other meaning as may be prescribed by SEBI from time to time.

- II. Investment limits as mentioned in point no. I shall not be applicable on investments in securitized debt instruments, as defined in SEBI (Issue and Listing of Securitised Debt Instruments and Security Receipts) Regulations, 2008.
- III. Investment in debt instruments, having credit enhancements backed by equity shares directly or indirectly, shall have a minimum cover of 4 times considering the market value of such shares.

AMC shall ensure that the investment in debt instruments having credit enhancements are sufficiently covered to address the market volatility and reduce the inefficiencies of invoking of the pledge or cover, whenever required, without impacting the interest of the investors. In case of fall in the value of the cover below the specified limit, AMC shall initiate necessary steps to ensure protection of the interest of the investors.

11 The Scheme shall not make any investment in any fund of funds scheme.

12 The Scheme will comply with the following restrictions for trading in exchange traded derivatives, as specified in para 7.5 of SEBI Master Circular dated June 27, 2024 as may be amended from time to time:

i. **Position limit for the Mutual Fund in equity index options contracts**

- a. The Mutual Fund position limit in all index options contracts on a particular underlying index shall be Rs. 500 crores or 15% of the total open interest of the market in index options, whichever is higher, per stock exchange.
- b. This limit would be applicable on open positions in all options contracts on a particular underlying index.

ii. **Position limit for the Mutual Fund in equity index futures contracts:**

- a. The Mutual Fund position limit in all index futures contracts on a particular underlying index shall be Rs. 500 crores or 15% of the total open interest of the market in index futures, whichever is higher, per stock exchange.
- b. This limit would be applicable on open positions in all futures contracts on a particular underlying index.

iii. **Additional position limit for hedging**

In addition to the position limits at point (i) and (ii) above, the Mutual Fund may take exposure in equity index derivatives subject to the following limits:

- a. Short positions in index derivatives (short futures, short calls and long puts) shall not exceed (in notional value) the Mutual Fund's holding of stocks.
- b. Long positions in index derivatives (long futures, long calls and short puts) shall not exceed (in notional value) the Mutual Fund's holding of cash, government securities, Treasury Bills and similar instruments.

iv. Position limit for Mutual Fund for stock based derivative contracts

The Mutual Fund position limit in a derivative contract on a particular underlying stock, i.e. stock option contracts and stock futures contracts, is defined in the following manner:-

The combined futures and options position limit shall be 20% of the applicable Market Wide Position Limit (MWPL).

v. Position limit for each scheme of a Mutual Fund

The scheme-wise position limit / disclosure requirements shall be:

- a. For stock option and stock futures contracts, the gross open position across all derivative contracts on a particular underlying stock of a scheme of a Mutual Fund shall not exceed the higher of:
 - 1% of the free float market capitalization (in terms of number of shares)
 - or**
 - 5% of the open interest in the derivative contract on a particular underlying stock (in terms of number of contracts).
- b. This position limits shall be applicable on the combined position in all derivative contracts on an underlying stock at a Stock Exchange.
- c. For index based contracts, Mutual Funds shall disclose the total open interest held by its scheme or all schemes put together in a particular underlying index, if such open interest equals to or exceeds 15% of the open interest of all derivative contracts on that underlying index.

In terms of para 12.25 of SEBI Master Circular dated June 27, 2024, the following additional restrictions shall be applicable to the Scheme w.r.t investment in derivatives:

- i. The cumulative gross exposure through equity, debt, derivative positions, other permitted securities/assets and such other securities/assets as may be permitted by SEBI from time to time should not exceed 100% of the net assets of the Scheme. Cash or cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure. Point 67 of Policy Related emails issued by SEBI Master Circular dated June 27, 2024 has clarified that Cash Equivalent shall consist of Government Securities, T-Bills and Repo on Government Securities.
- ii. The Scheme shall not write options or purchase instruments with embedded written options.
- iii. The total exposure related to option premium paid must not exceed 20% of the net assets of the scheme.
- iv. Exposure due to hedging positions may not be included in the above mentioned limits subject to the following:
 - a) Hedging positions are the derivative positions that reduce possible losses on an existing position in securities and till the existing position remains.
 - b) Hedging positions cannot be taken for existing derivative positions. Exposure due to such positions shall have to be added and treated under limits mentioned in Point (i).
 - c) Any derivative instrument used to hedge has the same underlying security as the existing position being hedged.
 - d) The quantity of underlying associated with the derivative position taken for hedging purposes does not exceed the quantity of the existing position against which hedge has been taken.
- v. The Scheme may enter into plain vanilla interest rate swaps for hedging purposes. The counter party in such transactions has to be an entity recognized as a market maker by RBI. The value of the notional principal in such cases must not exceed the value of respective existing assets being hedged by the Scheme. In case of participation in IRS is through over the counter transactions, the counter party has to be an entity recognized as a market maker by RBI and exposure to a single counterparty in such transactions should not exceed 10% of the net assets of the scheme. However, if mutual funds are transacting in IRS through an electronic trading platform offered by the Clearing Corporation of India Ltd. (CCIL) and CCIL is the central counterparty for such transactions guaranteeing settlement, the single counterparty limit of 10% shall not be applicable.

- vi. Exposure due to derivative positions taken for hedging purposes in excess of the underlying position against which the hedging position has been taken, shall be treated under the limits mentioned in point (i).

- vii. Definition of Exposure in case of Derivative Positions:

Each position taken in derivatives shall have an associated exposure as defined under. Exposure is the maximum possible loss that may occur on a position. However, certain derivative positions may theoretically have unlimited possible loss. Exposure in derivative positions shall be computed as follows:

Position	Exposure
Long Future	Futures Price * Lot Size * Number of Contracts
Short Future	Futures Price * Lot Size * Number of Contracts
Option bought	Option Premium Paid * Lot Size * Number of Contracts.

- 13 Pending deployment of the funds of the Scheme in securities in terms of the investment objective of the Scheme, the AMC may park the funds of the Scheme in short term deposits of scheduled commercial banks, subject to the guidelines issued by Para 12.16 as per SEBI Master Circular dated June 27, 2024 as may be amended from time to time:

The Scheme will comply with the following guidelines/ restrictions for parking of funds in short term deposits at all points of time:

- “Short Term” for such parking of funds by the Scheme shall be treated as a period not exceeding 91 days. Such short-term deposits shall be held in the name of the Scheme.
- The Scheme shall not park more than 5% of the net assets in short term deposit(s) of all the scheduled commercial banks put together.
- Parking of funds in short term deposits of associate and sponsor(s) scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
- The Scheme shall not park more than 5% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
- The Scheme shall not park funds in short term deposit of a bank which has invested in that Scheme(s). Further, the bank in which a scheme has short term deposit will not be allowed to invest in the Scheme till the Scheme has short term deposit with such bank.
- The AMC shall not charge any investment management and advisory fees for funds parked in short term deposits of scheduled commercial banks.

However, the above provisions will not apply to term deposits placed as margins for trading in cash and derivatives market.

- 14 The Scheme shall not advance any loans.

- 15 The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of repurchase/redemption of Units or payment of interest and/or IDCW to the Unit holders.

Provided that the Fund shall not borrow more than 20% of the net assets of the individual Scheme and the duration of the borrowing shall not exceed a period of 6 months.

- 16 The index shall have a minimum of 10 stocks as its constituents. No single stock shall have more than 25% weight in the index. The weightage of the top three constituents of the index, cumulatively shall not be more than 65% of the Index. The individual constituent of the index shall have a trading frequency greater than or equal to 80% and an average impact cost of 1% or less over previous six months.

- 17 As per AMFI Best Practice Circular dated July 26, 2024, the Scheme may invest in partly paid debentures only when payment of remaining amount is linked to clear, pre-defined events (i.e. is subject to conditions precedent) upto 5% of it's net assets. Further, the limit of 5% will not apply once partly paid debentures are fully paid up.

The Scheme will comply with the other Regulations applicable to the investments of Mutual Funds from time to time.

All the investment restrictions will be applicable at the time of making investments.

The AMC/Trustee may alter these above stated restrictions from time to time to the extent the SEBI Regulations change, so as to permit the Scheme to make its investments in the full spectrum of permitted investments for mutual funds to achieve its investment objective.

C. **Fundamental Attributes**

Following are the Fundamental Attributes of the scheme, in terms of Clause 1.14 of SEBI Master Circular for Mutual Funds dated June 27, 2024:

(i) **Type of a Scheme** - An open ended scheme replicating Nifty 50 Index.

(ii) **Investment Objective**

To generate returns which closely correspond to the returns generated by securities as represented by Nifty 50, subject to tracking error, if any.

There is no assurance that the investment objective of the Scheme will be achieved.

(iii) **Investment Pattern:**

Under normal circumstances, the asset allocation of the Scheme would be as follows:

Instruments	Indicative Allocations (% of total assets)	
	Minimum	Maximum
Securities covered by Nifty 50*	95	100
Debt and Money Market Instruments	0	5

*Exposure to equity derivatives of the index itself or its constituent stocks may be undertaken when equity shares are unavailable, insufficient or for rebalancing in case of corporate actions for a temporary period.

In case of change in the constituents of Nifty 50 due to periodic review, the portfolio of the Scheme will be rebalanced within 7 calendar days. Further, any transactions undertaken by the Scheme in order to meet the redemption and subscription obligations will be done such that post such transactions, replication of the portfolio of the Scheme with Nifty 50 index is maintained at all times.

(iv) **Terms of Issue**

- Liquidity provisions:**

The Scheme offers Units for subscription and redemption at Applicable NAV on all Business Day on an ongoing basis.

The Units of the Scheme are listed on the Capital Market Segment of NSE. The Units can be purchased / sold during the trading hours of NSE like any other publicly traded stock. Further, the AMC/Mutual Fund may at its sole discretion list Units of the Scheme on any other recognized Stock Exchange(s).

In addition to purchase and sale of Units on NSE, Market Maker can directly subscribe to or redeem the Units of the Scheme with the Mutual Fund / AMC in Creation Units size on all Business Days. Further, Large Investors can subscribe / redeem directly with Mutual Fund / AMC only for the amount greater than Rs. 25 Crores. However, pursuant to para 3.6.2.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024 and SEBI letter dated February 28, 2025, the following investors can continue to subscribe / redeem units of the Schemes directly with the AMC in multiples of Creation Unit Size till August 31, 2025.

1. Schemes managed by Employee Provident Fund Organisation, India and
2. Recognised Provident Funds, approved gratuity funds and approved superannuation funds under Income tax act, 1961.

From September 1, 2025 or such other date as may be prescribed by SEBI from time to time, the above investors can subscribe / redeem units of the Schemes directly with AMC only for amount greater than Rs. 25 Crores.

- **Aggregate fees and expenses:** Please refer to section 'Annual Scheme Recurring Expenses'.
- **Any safety net or guarantee provided**
The Scheme does not provide any safety net or guaranteed or assured returns.

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations and Clause 1.14.1.4 of SEBI Master Circular for Mutual Funds dated June 27, 2024, the Trustees shall ensure that no change in the fundamental attributes of the Scheme and the Plan(s) / Option(s) there under or the trust or fee and expenses payable or any other change which would modify the Scheme and the Plan(s) / Option(s) there under and affect the interests of Unit holders is carried out unless:

- SEBI has reviewed and provided its comments on the proposal
- A written communication about the proposed change is sent to each Unit holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- The Unit holders are given an option for a period of 30 days to exit at the prevailing Net Asset Value without any exit load.

Accordingly, after the approval of Trustee Board for changes in fundamental attributes of the Scheme, the proposal will be filed with SEBI seeking its comments. If SEBI does not raise any queries or suggest any modification to the proposal within 21 working days from the date of filing, then the proposal shall be deemed to have been taken on record by SEBI.

D. Disclosure Regarding Index

1. About the index

The Nifty 50 is the flagship index on the National Stock Exchange of India Ltd. (NSE). The Index tracks the behaviours of a portfolio of blue-chip companies, the largest and most liquid Indian securities. It includes 50 of the all companies listed and/ or traded on the NSE, captures approximately 66% of its float-adjusted market capitalization and is a true reflection of the Indian stock market.

The Nifty 50 covers major sectors of the Indian economy and offers investment managers exposure to the Indian market in one efficient portfolio. The Index has been trading since April 1996 and is well suited for benchmarking, index funds and index-based derivatives.

2. Index eligibility criteria

- Constituents of Nifty 100 index that are available for trading in NSE's Futures & Options segment are eligible for inclusion in the Nifty 50 index. The latest composition of Nifty 100 including most recent changes whether announced or yet to be announced shall be considered eligible subject to availability of trading in NSE's Futures & Options segment in such stocks.
- **Differential Voting Rights:** Equity securities with Differential Voting Rights (DVR) are eligible for inclusion in the index subject to fulfilment of specified DVR related criteria.
- **Trading Frequency:** The company's trading frequency should be 100% in the last six months.
- **Liquidity:** For inclusion in the index, the security should have traded at an average impact cost of 0.50 % or less during the last six months for 90% of the observations for a portfolio of Rs. 10 crores.

Impact cost is the cost of executing a transaction in a security in proportion to its index weight, measured by market capitalization at any point in time. This is the percentage mark-up suffered while buying/selling the desired quantity of a security compared to its ideal price -- (best buy + best sell)/2.

- **Float-Adjusted Market Capitalization:** Companies will be eligible for inclusion in Nifty 50 index provided the average free-float market capitalisation is at least 1.5 times the average free-float market capitalization of the smallest constituent in the index.
- **Limit on total number of changes:** As part of the semi-annual reconstitution of the index, a maximum of 10% of the number of companies in the index (i.e. five companies) may be added in a calendar year.

Where the committee considers that the number of changes at the first semi-annual rebalance might restrain the second semi-annual rebalance, it retains the right to reduce the number of constituent changes at the first review in reverse order of the free-float capitalisation. (In other words, the largest eligible company will be added and the smallest company removed, and then the next largest added and next smallest removed, and so on until the committee deems that the appropriate number of changes have been made.

At the second semi-annual rebalance, the same principle applies, however once a total of five companies have been added to the index across the two semi-annual reviews, no further additions (or deletions) will be made.

However, the limit of maximum 10% change shall not be applicable for any exclusion of a company due to it not meeting the eligibility criteria on account of factors such as non-availability of F&O, higher impact cost, lower trading frequency; scheme of arrangements such as merger, demerger, delisting, specific cases of capital restructuring etc.; shifting to BZ series; trading suspension; adverse regulatory findings or orders issued against any of the index constituent as stated earlier, etc.

3. Index methodology

The Nifty 50 is computed using a float-adjusted, market capitalization weighted methodology, wherein the level of the index reflects the total market value of all the stocks in the index relative to a particular base period. The methodology also takes into account constituent changes in the index and corporate actions such as stock splits, rights issuance, etc., without affecting the index value.

4. Index Review frequency

The review of Nifty 50 is undertaken semi-annually based on data for six months ending January and July. The replacement of stocks in Nifty 50 (if any) is implemented from the last trading day of March and September. In case of any replacement in the index, a four weeks' prior notice is given to the market participants.

Additional index reconstitution may be undertaken in case any of the index constituent undergoes merger, demerger, delisting, specific cases of capital restructuring etc., in case any of the index constituent is moved to BZ series, if trading permission of any of the index constituent is withdrawn from F&O segment, if a security is suspended for trading from Capital Market for any reason and in case of any adverse regulatory findings or orders issued against any of the index constituent that necessitates removal of such stock from the index. In case of a capital restructuring or voluntary delisting, equity shareholders' approval is considered as a trigger to initiate the replacement of such stock from the index through additional index reconstitution. For all other cases, replacements will be initiated based on notifications issued by the Exchange.

Further, additional index reconstitution may be undertaken to screen to continued eligibility of an index constituent that may have undergone corporate action involving demerger in accordance with the guidelines prescribed under a separate section 'Corporate actions involving demerger/ spin-off' of this document.

5. Index service provider: NSE Indices Limited

6. Index constituents of Nifty 50 as on April 30, 2025:

Sr. No.	SECURITY NAME	WEIGHTAGE
1.	Adani Enterprises Ltd.	0.54 %

Sr. No.	SECURITY_NAME	WEIGHTAGE
2.	Adani Ports And Special Economic Zone Ltd.	0.82 %
3.	Apollo Hospitals Enterprise Ltd.	0.64 %
4.	Asian Paints Ltd.	1.00 %
5.	Axis Bank Ltd.	3.08 %
6.	Bajaj Auto Ltd.	0.81 %
7.	Bajaj Finserv Ltd.	0.96 %
8.	Bajaj Finance Ltd.	2.05 %
9.	Bharat Electronics Ltd.	1.02 %
10.	Bharti Airtel Ltd.	4.54 %
11.	Cipla Ltd.	0.79 %
12.	Coal India Ltd.	0.80 %
13.	Dr. Reddy'S Laboratories Ltd.	0.66 %
14.	Eicher Motors Ltd.	0.70 %
15.	Eternal Ltd.	1.47 %
16.	Grasim Industries Ltd.	0.95 %
17.	Hcl Technologies Ltd.	1.51 %
18.	Hdfc Bank Ltd.	13.30 %
19.	Hdfc Life Insurance Company Ltd.	0.72 %
20.	Hero Motocorp Ltd.	0.45 %
21.	Hindalco Industries Ltd.	0.82 %
22.	Hindustan Unilever Ltd.	1.89 %
23.	Icici Bank Ltd.	9.15 %
24.	Indusind Bank Ltd.	0.50 %
25.	Infosys Ltd.	4.91 %
26.	Itc Ltd.	3.60 %
27.	Jio Financial Services Ltd.	0.77 %
28.	Jsw Steel Ltd.	0.89 %
29.	Kotak Mahindra Bank Ltd.	2.95 %
30.	Larsen & Toubro Ltd.	3.56 %
31.	Mahindra & Mahindra Ltd.	2.36 %
32.	Maruti Suzuki India Ltd.	1.46 %
33.	Nestle India Ltd.	0.78 %
34.	Ntpc Ltd.	1.53 %

Sr. No.	SECURITY_NAME	WEIGHTAGE
35.	Oil & Natural Gas Corporation Ltd.	0.86 %
36.	Power Grid Corporation Of India Ltd.	1.27 %
37.	Reliance Industries Ltd.	8.65 %
38.	Sbi Life Insurance Company Ltd.	0.72 %
39.	State Bank Of India	2.75 %
40.	Shriram Finance Ltd.	0.78 %
41.	Sun Pharmaceutical Industries Ltd.	1.79 %
42.	Tata Consumer Products Ltd.	0.69 %
43.	Tata Motors Ltd.	1.22 %
44.	Tata Steel Ltd.	1.05 %
45.	Tata Consultancy Services Ltd.	3.20 %
46.	Tech Mahindra Ltd.	0.87 %
47.	Titan Company Ltd.	1.27 %
48.	Trent Ltd.	1.04 %
49.	Ultratech Cement Ltd.	1.23 %
50.	Wipro Ltd.	0.62 %
	TOTAL	100 %

7. Impact cost of the constituents

Sr. No.	SECURITY_NAME	NSE Impact cost
1.	Adani Enterprises Ltd.	0.02
2.	Adani Ports And Special Economic Zone Ltd.	0.03
3.	Apollo Hospitals Enterprise Ltd.	0.01
4.	Asian Paints Ltd.	0.02
5.	Axis Bank Ltd.	0.02
6.	Bajaj Auto Ltd.	0.03
7.	Bajaj Finserv Ltd.	0.03
8.	Bajaj Finance Ltd.	0.01
9.	Bharat Electronics Ltd.	0.02
10.	Bharti Airtel Ltd.	0.02
11.	Cipla Ltd.	0.02
12.	Coal India Ltd.	0.03
13.	Dr. Reddy'S Laboratories Ltd.	0.02
14.	Eicher Motors Ltd.	0.01
15.	Eternal Ltd.	0.03
16.	Grasim Industries Ltd.	0.02
17.	Hcl Technologies Ltd.	0.03
18.	Hdfc Bank Ltd.	0.01

Sr. No.	SECURITY NAME	NSE Impact cost
19.	Hdfc Life Insurance Company Ltd.	0.02
20.	Hero Motocorp Ltd.	0.02
21.	Hindalco Industries Ltd.	0.02
22.	Hindustan Unilever Ltd.	0.02
23.	Icici Bank Ltd.	0.02
24.	Indusind Bank Ltd.	0.03
25.	Infosys Ltd.	0.02
26.	Itc Ltd.	0.02
27.	Jio Financial Services Ltd.	0.03
28.	Jsw Steel Ltd.	0.03
29.	Kotak Mahindra Bank Ltd.	0.01
30.	Larsen & Toubro Ltd.	0.02
31.	Mahindra & Mahindra Ltd.	0.01
32.	Maruti Suzuki India Ltd.	0.02
33.	Nestle India Ltd.	0.03
34.	Ntpc Ltd.	0.03
35.	Oil & Natural Gas Corporation Ltd.	0.02
36.	Power Grid Corporation Of India Ltd.	0.03
37.	Reliance Industries Ltd.	0.02
38.	Sbi Life Insurance Company Ltd.	0.03
39.	State Bank Of India	0.02
40.	Shriram Finance Ltd.	0.03
41.	Sun Pharmaceutical Industries Ltd.	0.02
42.	Tata Consumer Products Ltd.	0.02
43.	Tata Motors Ltd.	0.02
44.	Tata Steel Ltd.	0.02
45.	Tata Consultancy Services Ltd.	0.02
46.	Tech Mahindra Ltd.	0.03
47.	Titan Company Ltd.	0.02
48.	Trent Ltd.	0.02
49.	Ultratech Cement Ltd.	0.02
50.	Wipro Ltd.	0.03

E. Principles of incentive structure for market makers

Currently, the AMC is not giving any incentives to the Market Makers for providing continuous liquidity on the Stock Exchanges. As and when AMC puts in place incentive structure for the market makers, the addendum to that effect will be issued and uploaded on the website of the AMC.

F. Other Scheme Specific Disclosures

Listing and transfer of units	The Units of the Scheme are listed on the Capital Market Segment of the National Stock Exchange of India Ltd. (NSE). The AMC/ Mutual Fund may at its sole discretion list the Units under the Scheme on any other recognized Stock Exchange(s) at a later date. An investor can buy/sell Units on a continuous basis on NSE during the trading hours like any other publicly traded stock.
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	The price of the Units on NSE will depend on demand and supply at that point of time and underlying NAV. There is no minimum investment although Units are purchased in round lots of 1 Unit. As the Units under the Scheme are issued only in Electronic (Demat) mode the Units can be transferred and transmitted in accordance with the provisions of SEBI (Depositories and Participants) Regulations, as may be amended from time to time. The delivery instructions for transfer of Units will have to be lodged with the Depository Participant (DP) in the requisite form as may be required from time to time and transfer will be effected in accordance with such rules/regulations as may be in force governing transfer of securities in Electronic (Dematerialized) form.
Dematerialization of units	<u>Dematerialization of units:</u> - The Units of the Scheme will be available only in the Electronic (Dematerialized) mode. - The applicant under the Scheme will be required to have a beneficiary account with a Depository Participant of NSDL/CDSL and will be required to indicate in the application the DP's name, DP ID Number and Beneficiary Account number of the applicant with the DP. - The Units of the Scheme will be issued/repurchased and traded compulsorily in dematerialized form. Applications without relevant details or incomplete details of his or her depository account are liable to be rejected.
Dividend Policy (IDCW)	The Trustees will endeavor to declare the IDCW subject to availability of distributable surplus calculated in accordance with SEBI Regulations. The amounts can be distributed out of investors capital (Equalization Reserve) which is part of sale price that represents realized gains. The actual declaration of IDCW and frequency thereof will, inter-alia, depend on availability of distributable surplus calculated in accordance with SEBI (MF) Regulations and the decisions of the Trustees shall be final in this regard. There is no assurance to the Unit holders as to the rate of IDCW nor that the IDCW will be paid regularly. On payment of IDCW, the NAV of the Units under the Scheme will fall to the extent of the IDCW payout and applicable statutory levies, if any. IDCW Distribution Procedure In accordance with para 11.6 of SEBI Master Circular dated June 27, 2024, the procedure for IDCW distribution would be as under: - Quantum of IDCW and the record date will be fixed by the Trustee in their meeting. IDCW so decided shall be paid, subject to availability of distributable surplus. - Within one calendar day of decision by the Trustee, the AMC shall issue notice to the public communicating the decision about the IDCW including the record date. The record date shall be 2 business days from issue of public notice in at least one English newspaper or in a newspaper published in the language of the region where the Head Office of the mutual fund is situated, whichever is issued earlier. - Record date shall be the date, which will be considered for the purpose of determining the eligibility of investors whose names appear on the register of Unit holders for receiving IDCW. - The notice will, in font size 10, bold, categorically state that pursuant to payment of IDCW, the NAV of the Scheme would fall to the extent of payout and statutory levy (if applicable).

	5. The NAV will be adjusted to the extent of IDCW distribution and statutory levy, if any, at the close of business hours on record date. 6. Before the issue of such notice, no communication indicating the probable date of IDCW declaration in any manner whatsoever will be issued by Mutual Fund.
Who can invest This is an indicative list and investors shall consult their financial advisor to ascertain whether the scheme is suitable to their risk profile.	The following persons are eligible and may apply for subscription to the Units of the Scheme (subject to, wherever relevant, purchase of units of mutual funds being permitted under relevant statutory regulations and their respective constitutions): 1. Resident adult individuals either singly or jointly (not exceeding three) or on an Anyone or Survivor basis; 2. Hindu Undivided Family (HUF) through Karta; 3. Minor through parent / legal guardian (minor will be first and sole holder); 4. Partnership Firms in the name of any one of the partner; 5. Proprietorship in the name of the sole proprietor; 6. Companies, Bodies Corporate, Public Sector Undertakings (PSUs), Association of Persons (AOP) or Bodies of Individuals (BOI) and societies registered under the Societies Registration Act, 1860; 7. Banks (including Co-operative Banks and Regional Rural Banks) and Financial Institutions; 8. Schemes of other mutual funds registered with SEBI; 9. Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as required) and Private trusts authorized to invest in mutual fund schemes under their trust deeds; 10. Non-Resident Indians (NRIs) / Persons of Indian origin (PIOs) residing abroad on repatriation basis or on non-repatriation basis (NRIs or PIOs who are residents of United States of America and Canada cannot apply); 11. Foreign Portfolio Investor registered with SEBI; 12. Army, Air Force, Navy and other para-military units and bodies created by such institutions; 13. Scientific and Industrial Research Organisations; 14. Multilateral Funding Agencies / Bodies Corporate incorporated outside India with the permission of Government of India / Reserve Bank of India; 15. Provident/ Pension/ Gratuity Fund to the extent they are permitted; 16. Other schemes of Invesco Mutual Fund subject to the conditions and limits prescribed by SEBI (MF) Regulations; 17. Trustee, AMC or Sponsors or their associates; 18. Qualified Foreign Investors (QFIs) through dematerialized account mode or unit confirmation receipt mode as specified in SEBI circular no. CIR/ IMD/DF/14/2011 dated August 9, 2011; and 19. Such other individuals / institutions / body corporate etc. as may be decided by the Mutual Fund. Note: Prospective investors are advised to satisfy themselves that they are not prohibited by any law governing such entity and any Indian law from investing in the Scheme and are authorized to purchase units of mutual funds as per their respective constitutions, charter documents, corporate / other authorizations and relevant statutory provisions. The Fund reserves the right to include new / existing categories of investors to invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any

Who cannot invest	1. Pursuant to RBI A.P. (DIR Series) Circular No. 14 dated September 16, 2003, Overseas Corporate Bodies (OCBs) cannot invest in Mutual Funds. 2. United States Person (U.S. Person), corporations and other entities organized under the applicable laws of the United States of America and Residents of Canada as defined under the applicable laws of Canada. 3. Persons residing in the Financial Action Task Force (FATF) Non-Compliant Countries and Territories (NCCTs). 4. Such other persons as may be specified by AMC from time to time. The Fund reserves the right to exclude existing categories of investors to invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any.
How to Apply and other details	The application forms for subscription / redemption should be submitted at / may be sent by mail to any of the Official Points of Acceptance whose names and addresses are mentioned at the end of this document. For details on updated list of Official Points of Acceptance investors are requested to call 1800 209 0007 (toll-free) or contact the AMC branches or log on to our website www.invescomutualfund.com. The AMC has the right to designate additional centre of Registrar as the Official Points of Acceptance during the Ongoing Offer Period and change such centres, as it deems fit. Please refer to the SAI and Application form for further details and the instructions. It is mandatory for investors to mention in their application /redemption request, their bank name and account number.
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Units once redeemed will be extinguished and will not be reissued.
Restrictions, if any, on the right to freely retain or dispose of units being offered.	As the Units under the Scheme are issued only in Electronic (Demat) mode the Units can be transferred and transmitted in accordance with the provisions of SEBI (Depositories and Participants) Regulations, as may be amended from time to time. The delivery instructions for transfer of Units will have to be lodged with the Depository Participant (DP) in the requisite form as may be required from time to time and transfer will be effected in accordance with such rules/regulations as may be in force governing transfer of securities in Electronic (Dematerialized) form. Pledge or Hypothecation of Units The Units held in demat mode can be pledged and hypothecated as per the provisions of Depositories Act and Depositories Rules and Regulations. Procedure of creating pledge or hypothecation: 1) If a beneficial owner intends to create a pledge on a security owned by him he/she shall make an application to the depository through the participant who has his/her account in respect of such securities.

	2) The participant after satisfaction that the securities are available for pledge shall make a note in its records of the notice of pledge and forward the application to the depository. 3) The depository after confirmation from the pledgee that the securities are available for pledge with the pledger shall within fifteen days of the receipt of the application create and record the pledge and send an intimation of the same to the participants of the pledger and the pledgee. 4) On receipt of the intimation under clause (3) the participants of both the pledger and the pledgee shall inform the pledger and the pledgee respectively of the entry of creation of the pledge. 5) If the depository does not create the pledge, it shall send along with the reasons an intimation to the participants of the pledger and the pledgee. 6) The entry of pledge made under clause (3) may be cancelled by the depository if pledger or the pledgee makes an application to the depository through its participant: Provided that no entry of pledge shall be cancelled by the depository without prior concurrence of the pledgee. 7) The depository on the cancellation of the entry of pledge shall inform the participant of the pledger. 8) Subject to the provisions of the pledge document, the pledgee may invoke the pledge and on such invocation, the depository shall register the pledgee as beneficial owner of such securities and amend its records accordingly. 9) After amending its records under clause (8) the depository shall immediately inform the participants of the pledger and pledgee of the change who in turn shall make the necessary changes in their records and inform the pledger and pledgee respectively. 10) (a) If a beneficial owner intends to create a hypothecation on a security owned by him he/she may do so in accordance with the provisions of Clauses (1) to (9). (b) The provisions of Clauses (1) to (9) shall mutatis mutandis apply in such cases of hypothecation: Provided that the depository before registering the hypothecate as a beneficial owner shall obtain the prior concurrence of the hypothecator. 11) No transfer of security in respect of which a notice or entry of pledge or hypothecation is in force shall be effected by a participant without the concurrence of the pledgee or the hypothecate, as the case may be. Restriction on Redemption Units: The Trustee may, in the general interest of the Unit holders of the Scheme and when considered appropriate to do so based on unforeseen circumstances / unusual market conditions, impose restriction on redemption of Units of the schemes (including plans/ options thereunder) of the Fund. The following requirements will be observed before imposing restriction on redemptions: 1. Restrictions may be imposed when there are circumstances leading to a systemic crisis or event that severely constricts the market liquidity or the efficient functioning of the market such as: i. Liquidity Issues: When markets at large become illiquid affecting almost all securities rather than any issuer specific security. ii. Market failures, exchange closure: When markets are affected by unexpected events which impact
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	functioning of exchanges or the regular course of transactions. Such unexpected events could also be related to political, economic, military, monetary or other emergencies. iii. Operational Issues: When exceptional circumstances are caused by force majeure, unpredictable operational problems and technical failures (e.g. a black out). Such cases can only be considered if they are reasonably unpredictable and occur in spite of appropriate diligence of third parties, adequate and effective disaster recovery procedures and systems. 2. Restrictions on redemption may be imposed for a specified period of time not exceeding 10 Business Days in any period of 90 days. 3. Any imposition of restriction on redemption will be with specific approval of Board of AMC and Trustees and the same will be informed to SEBI immediately. 4. When restrictions on redemption is imposed, the following procedure will be applied: - Redemption requests upto Rs. 2 lakh will not be subject to such restriction. - In case of redemption requests above Rs.2 lakh, the AMC shall redeem the first Rs. 2 lakh without such restrictions and remaining part over and above Rs.2 lakh will be subject to such restrictions.
Cut off timing for subscriptions/ redemptions/ switches This is the time before which your application (complete in all respects) should reach the official points of acceptance.	For Subscription / Redemption directly with the Fund: The requirements of Cut-off timing for applicability of NAV as prescribed by SEBI from time to time will not be applicable for subscription / redemption transactions in the Units of the Scheme directly with the AMC by the Market Makers and Large Investors. For subscription / redemption of Units for cash by the Market Maker directly with the Fund/AMC, Intra-Day NAV will be applicable. Intra-Day NAV will be based on the executed price at which the securities representing underlying index (Portfolio Deposit) are purchased / sold. For Subscription / purchase/ switch-ins other than creation units for cash directly with the Mutual Fund: - In respect of valid application received upto 3.00 p.m. on a Business Day at the Official Point(s) of Acceptance and funds for the entire amount of subscription / purchase as per the application / switch-in request are available for utilization by the Scheme before the cut off time i.e. funds are credited to the bank account of the Scheme before the cut off time, the closing NAV of the same Business Day shall be applicable. - In respect of valid application received after 3.00 p.m. on a Business Day at the Official Point(s) of Acceptance and funds for the entire amount of subscription / purchase as per the application / switch-in request are available for utilization by the Scheme after the cut off time on the same day i.e. the funds are credited to the bank account of the Scheme after cut off time on the same day or before the cut-off time of next Business Day, the closing NAV of next Business Day shall be applicable. - Irrespective of the time of receipt of application at the Official Point(s) of Acceptance, where funds for the entire amount of subscription / purchase as per the application / switch-in request are available for utilization before the cut off time of

	any subsequent Business Day i.e. funds are credited to the bank account of the Scheme before the cut off time of any subsequent Business Day, the closing NAV of such subsequent Business Day shall be applicable. For determining the applicable NAV for allotment of units in respect of purchase / switch-in to the Schemes, the following shall be ensured: - Application / switch-in request is received before the applicable cut-off time. - Funds for the entire amount of subscription / purchase as per the application / switch-in request are credited to the bank account of the Scheme before the cut-off time. - The funds are available for utilization before the cut-off time without availing any credit facility whether intra-day or otherwise, by the Scheme. - In case of switch transactions from one scheme to another scheme, the allocation shall be in line with the redemption payout. For redemption / repurchases / switch-outs other than creation units: - In respect of valid application received at the Official Points of Acceptance upto 3.00 p.m. on a Business Day by the Fund, the closing NAV of the day on which application is received shall be applicable. - In respect of valid application received at the Official Points of Acceptance after 3.00 p.m. on a Business Day by the Fund, the closing NAV of the next Business day shall be applicable. For Switches: Valid applications for 'switch-out' shall be treated as applications for Redemption and the provisions of Cut-off Time and Applicable NAV mentioned in the SID as applicable to Redemption shall be applied to the 'switch-out' applications. In case of 'switch' transactions from one scheme to another the allocation shall be in line with redemption payouts.
Minimum amount for purchase/redemption/ switches	SUBSCRIPTION / REDEMPTION OF UNITS DIRECTLY WITH MUTUAL FUND Only Market Maker can subscribe / redeem the Units of the Scheme directly with the Fund / AMC in Creation Unit size. The number of Units of the Scheme that investors can subscribe / redeem in exchange of Portfolio Deposit and Cash Component is 5,000 Units and in multiples thereof. The Mutual Fund may from time to time change the size of the Creation Unit in order to equate it with marketable lots of the underlying instruments. Further, Large Investors can subscribe / redeem directly with AMC for the amount greater than Rs. 25 Crores. However, pursuant to para 3.6.2.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024 and SEBI letter dated February 28, 2025, the following investors can continue to subscribe / redeem units of the Schemes directly with the AMC in multiples of Creation Unit Size till August 31, 2025. - Schemes managed by Employee Provident Fund Organisation, India and - Recognised Provident Funds, approved gratuity funds and approved superannuation funds under Income tax act, 1961.

	From September 1, 2025 or such other date as may be prescribed by SEBI from time to time, the above investors can subscribe / redeem units of the Schemes directly with AMC only for amount greater than Rs. 25 Crores. PURCHASE / SALE OF UNITS ON THE EXCHANGE There is no minimum investment, although Units are purchased /sold in round lots of 1 Unit at the price quoted on NSE.
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Subscription / Redemption of Units directly with Mutual Fund/AMC

Creation Unit: ‘Creation Unit’ is the number of Units of the Scheme, which is exchanged for a basket of shares underlying the Index called Portfolio Deposit and Cash Component. The facility of creating/redeeming Units in Creation Unit size will be available only to the Market Makers.

The Portfolio Deposit and Cash Component are explained as follows:

Portfolio Deposit: This is predefined basket of securities that represent the underlying Index and will be defined and announced by the AMC on daily basis and may change from time to time.

Cash Component for subscription / redemption of Units in Creation Unit size: Cash Component represents the difference between the Net Asset Value of Creation Unit and the closing market value of portfolio deposit as at the end of the previous business day.

This difference will represent accrued income / interest earned by the Scheme, accrued annual charges including management fees and residual cash in the Scheme. In addition, the Cash Component will include transaction cost as charged by the Custodian/DP and other incidental expenses including statutory levies, if any. The Cash Component for Redemption will also include exit load, if any.

The Cash Component will vary from time to time and will be decided and announced by the AMC at the beginning of a Business Day and will apply to all the subscription / redemption transactions for that day.

The AMC shall disclose on a daily basis the Portfolio Deposit and Cash Component for subscription and redemption of Units in Creation Unit size. The same will be disclosed on our website i.e. www.invescomutualfund.com on daily basis and would be applicable for subscribing and redeeming units in Creation Unit size for that Business Day only.

Creation Unit: Each Creation Unit consists of 5,000 units of Invesco India Nifty 50 Exchange Traded Fund. The Mutual Fund may from time to time change the size of the Creation Unit in order to equate it with marketable lots of the underlying instruments.

Example of Subscription/ Redemption of Units

As explained above, the Creation Unit is made up of 2 components i.e. Portfolio Deposit and Cash Component. The Portfolio Deposit will be determined by Fund. The Portfolio Deposit will be predefined basket of securities that represent the underlying Index. The value of Portfolio Deposit will change due to changes in the prices during the day.

The example of Creation Unit as on April 30, 2025 of the Scheme is as follows:

Security	Quantity (in nos.)	Market Price per share (Rs.)	Market Value (Rs.)
Adani Enterprises Limited	32	2,330.60	74,579.20
Adani Ports and Special Economic Zone Limited	91	1,216.40	1,10,692.40
Apollo Hospitals Enterprise Limited	12	6,992.50	83,910.00
Asian Paints Limited	56	2,451.10	1,37,261.60
Axis Bank Limited	356	1,187.30	4,22,678.80
Bajaj Auto Limited	13	8,078.50	1,05,020.50
Bajaj Finance Limited	32	9,093.00	2,90,976.00
Bajaj Finserv Limited	67	2,066.90	1,38,482.30

Invesco India Nifty 50 Exchange Traded Fund

Bharat Electronics Limited	446	317.10	1,41,426.60
Bharti Airtel Limited	334	1,823.80	6,09,149.20
Cipla Limited	70	1,541.50	1,07,905.00
Coal India Limited	283	389.10	1,10,115.30
Dr. Reddy's Laboratories Limited	76	1,176.00	89,376.00
Eicher Motors Limited	17	5,579.00	94,843.00
Eternal Limited	865	231.11	1,99,910.15
Grasim Industries Limited	47	2,745.70	1,29,047.90
HCL Technologies Limited	132	1,569.00	2,07,108.00
HDFC Bank Limited	947	1,908.80	18,07,633.60
HDFC Life Insurance Company Limited	133	715.05	95,101.65
Hero MotoCorp Limited	16	3,852.70	61,643.20
Hindalco Industries Limited	180	622.55	1,12,059.00
Hindustan Unilever Limited	110	2,321.70	2,55,387.00
ICICI Bank Limited	879	1,429.80	12,56,794.20
ITC Limited	1159	426.00	4,93,734.00
IndusInd Bank Limited	82	836.95	68,629.90
Infosys Limited	448	1,497.50	6,70,880.00
JSW Steel Limited	118	1,035.60	1,22,200.80
Jio Financial Services Limited	408	257.63	1,05,113.04
Kotak Mahindra Bank Limited	183	2,205.00	4,03,515.00
Larsen & Toubro Limited	146	3,322.30	4,85,055.80
Mahindra & Mahindra Limited	110	2,909.60	3,20,056.00
Maruti Suzuki India Limited	16	11,841.00	1,89,456.00
NTPC Limited	590	356.95	2,10,600.50
Nestle India Limited	44	2,387.50	1,05,050.00
Oil & Natural Gas Corporation Limited	484	245.68	1,18,909.12
Power Grid Corporation of India Limited	564	302.95	1,70,863.80
Reliance Industries Limited	844	1,399.70	11,81,346.80
SBI Life Insurance Company Limited	55	1,730.10	95,155.50
Shriram Finance Limited	174	614.70	1,06,957.80
State Bank of India	478	812.55	3,88,398.90
Sun Pharmaceutical Industries Limited	134	1,805.50	2,41,937.00
Tata Consultancy Services Limited	127	3,472.50	4,41,007.50
Tata Consumer Products Limited	81	1,168.90	94,680.90
Tata Motors Limited	260	665.60	1,73,056.00
Tata Steel Limited	1030	141.50	1,45,745.00
Tech Mahindra Limited	79	1,495.30	1,18,128.70
Titan Company Limited	51	3,378.60	1,72,308.60
Trent Limited	27	5,391.50	1,45,570.50
UltraTech Cement Limited	14	11,869.00	1,66,166.00
Wipro Limited	353	241.40	85,214.20
Value of Portfolio Deposit (A)			1,36,60,837.96
Unit (Min Subscription)			5,000.00
NAV as on 29-Apr-25			2,744.38
Value of Creation Unit Size (NAV x Creation Unit Size) (B)			1,37,21,914.50
Cash Component per basket (B-A) *			61,076.54

The above is just an example to illustrate the calculation of cash component. As can be seen from the above example, for subscription of 1 Creation Unit, Rs. 1,36,60,837.96/- would be the Portfolio Deposit and Rs. 61,076.54/- would be the Cash Component.

*does not include incidental charges and will vary depending upon the charges incurred like Transaction Handling Charges and other incidental charges for creating units.

Only Market Maker can subscribe / redeem the Units of the Scheme directly with the Fund / AMC in Creation Unit size. The number of Units of the Scheme that investors can subscribe / redeem in exchange of Portfolio Deposit and Cash Component is 5,000 Units and in multiples thereof.

Further, Large Investors can subscribe / redeem directly with AMC for the amount greater than Rs. 25 Crores. However, pursuant to para 3.6.2.2 of SEBI Master Circular dated June 27, 2024 and SEBI letter dated February 28, 2025, the following investors can continue to subscribe / redeem units of the Schemes directly with the AMC in multiples of Creation Unit Size till August 31, 2025.

1. Schemes managed by Employee Provident Fund Organisation, India and
2. Recognised Provident Funds, approved gratuity funds and approved superannuation funds under Income tax act, 1961.

From September 1, 2025 or such other date as may be prescribed by SEBI from time to time, the above investors can subscribe / redeem units of the Schemes directly with AMC only for amount greater than Rs. 25 Crores.

I. Subscription / Redemption of Units directly with Mutual Fund/AMC

Procedure of Subscribing Units of the Scheme for Portfolio Deposit directly with the Mutual Fund

The subscription request can be made to the Mutual Fund in a duly filled application form. Application forms for subscription to Invesco India Nifty 50 Exchange Traded Fund can be obtained from the office of AMC, distributors and/or Registrar & Transfer Agents.

The requisite securities constituting the Portfolio Deposit should be transferred to the Fund's Depository Account as per details below:

Depository Participant (DP)	DP ID	Client ID	Client Name
Deutsche Bank	16013900	00012422	Invesco Trustee Pvt. Ltd. - A/C Invesco India Nifty 50 Exchange Traded Fund

Further Cash Component should be credited to the following Bank Account:

Bank	Account Nomenclature	Account Number	IFSC Code
HDFC Bank	Invesco MF - Common ETF A/c	00600460001135	HDFC0000060

The Units will be credited to the Market Maker depository account only after confirmation from the Custodian about credit of securities constituting the Portfolio Deposit and Cash Component.

For details of securities constituting the Portfolio Deposit and Cash Component for subscription, the Market Makers are requested to refer to our website www.invescomutualfund.com.

The Portfolio Deposit and Cash Component for Invesco India Nifty 50 Exchange Traded Fund may change from time to time. The Fund may from time to time change the size of Creation Unit.

*In case of subscription in kind (Portfolio Deposit) by Large Investor the minimum value of the securities constituting the Portfolio Deposit which the investor will transfer to the AMC/Custodian and pay the Cash Component, if any, shall be greater than Rs. 25 Crores^(apart from the requirement of transaction value being in multiples of Creation Unit Size).

^For Large investors viz.: a) Schemes managed by Employee Provident Fund Organisation, India and b) Recognised Provident Funds, approved gratuity funds and approved superannuation funds under Income tax Act, 1961, the minimum amount of Rs. 25 crores will not apply until August 31, 2025 or till such other timeline as may be specified by SEBI.

Procedure of Redeeming Units of the Scheme for Portfolio Deposit directly with the Mutual Fund

The redemption request can be made to the Mutual Fund in a duly filled redemption form. Redemption forms for redeeming the Units of Invesco India Nifty 50 Exchange Traded Fund can be obtained from the office of AMC and Registrar and Transfer Agents.

The requisite number of Units of Invesco India Nifty 50 Exchange Traded Fund equaling the Creation Unit has to be transferred to the Fund's DP account as per the details below:

Depository Participant (DP)	DP ID	Client ID	Client Name
Axis Securities Ltd.	12049200	07267320	Invesco Mutual Fund

Further Cash Component for Redemption (if any) should be credited to the following Bank Account:

Bank	Account Nomenclature	Account Number	IFSC Code
HDFC Bank	Invesco MF - Common ETF A/c	00600460001135	HDFC0000060

On confirmation of receipt of Units and Cash Component for Redemption by the AMC, the AMC will credit the redemption proceeds in the form of securities constituting Portfolio Deposit to the designated Depository account of the investor and pay the Cash Component for redemption, if applicable.

The Portfolio Deposit and Cash Component for the Units of the Scheme may change from time to time. The Fund may from time to time change the size of Creation Unit.

*In case of redemption in kind (Portfolio Deposit) by Large Investor the minimum value of the securities constituting the Portfolio Deposit which the AMC/Custodian will transfer to the investor and pay the Cash Component, if any, shall be greater than Rs. 25 Crores[^](apart from the requirement of transaction value being in multiples of Creation Unit Size).

[^]For Large investors viz.: a) Schemes managed by Employee Provident Fund Organisation, India and b) Recognised Provident Funds, approved gratuity funds and approved superannuation funds under Income tax Act, 1961, the minimum amount of Rs. 25 crores will not apply until August 31, 2025 or such other timeline as may be specified by SEBI.

II. Subscription / Redemption of Units for Cash directly with the Mutual Fund

The Mutual Fund allows cash subscription of Units of Invesco India Nifty 50 Exchange Traded Fund by Market Maker and Large Investors. Such investors shall make subscription request to the Mutual Fund/AMC whereupon the Mutual Fund/AMC will arrange to purchase the underlying portfolio securities. The Portfolio Deposit and Cash Component will be exchanged for Invesco India Nifty 50 Exchange Traded Fund in Creation Unit size with the Mutual Fund.

Also, the Mutual Fund allows cash redemption of Units of Invesco India Nifty 50 Exchange Traded Fund by Market Maker and Large Investors. Such investors shall make redemption request to the Mutual Fund/AMC whereupon the Mutual Fund/AMC will arrange to sell underlying portfolio securities on behalf of the investor. Accordingly, the sale proceeds of portfolio securities, after adjusting Cash Component for redemption, necessary charges/costs and prevailing exit load will be remitted to the investor.

The subscription / redemption request for cash can be made to the Mutual Fund in a duly filled application form. Application form for cash subscription / redemption of Units of the Scheme can be obtained from the office of the AMC and Registrars and Transfer Agents.

For subscription / redemption of Units for cash directly with the Fund, Intra-Day NAV will be applicable.

Intra-Day NAV will be based on the executed price at which the securities representing underlying index (Portfolio Deposit) are purchased / sold and shall include Cash Component. This is explained by way of an example as follows:

Creation Unit Size: 5,000 Units
Transaction Date: May 15, 2025

Subscription Transaction

Sn.	Particulars	Amount in Rs.
A	Executed Price of Securities constituting underlying portfolio	1,38,46,812.26
B	Cash Component recoverable from the investors (Based on closing NAV of May 14, 2025)	61,501.24
C=(A+B)	Net Assets	1,39,08,313.50
D	Number of Units	5,000
E=(C/D)	Intra-day NAV per unit	2,781.6627
	Transaction Charges Recoverable	
	Brokerages @ 0.03%*	4,154.04
	Securities Transaction Tax @ 0.10%*	13,847.00
	Other Transaction Charges - NSDL etc*	1,180.00

Note: In addition to above, the investor will also bear stamp duty* @ 0.05% towards subscription of units.

Redemption Transaction

Sn	Particulars	Amount in Rs.
A	Executed Price of Securities constituting underlying portfolio	1,38,46,812.26
B	Cash Component payable to the investors (Based on closing NAV of May 14, 2025)	61,501.24
C=(A+B)	Net Assets	1,39,08,313.50
D	Number Units	5,000.00
E=(C/D)	Intra-day NAV per unit	2,781.6627
	Transaction Charges Recoverable	
	Brokerages @ 0.03%*	4,154.04
	Securities Transaction Tax@ 0.10%*	13,847.00
	Other Transaction Charges - NSDL etc*	1,180.00

*Brokerage, Securities Transaction Tax, Stamp Duty and other transaction charges are as per current prevailing rate and subject to change from time to time.

It is clarified that the above is just an example to explain how intra-day NAV will be calculated for subscription / redemption in Creation of Unit Size directly with the fund in cash. The actual prices at which the purchase / sale transactions are executed will differ for each investor and will be based on the time at which the transaction is executed on the stock exchange(s).

Purchase / Sale of units on the Exchange

The Units of the Scheme are listed on the Capital Market Segment of NSE. An investor can buy/sell Units on a continuous basis on NSE during the trading hours like any other publicly traded stock.

The price of Units on NSE will depend on demand and supply at that point of time and underlying NAV. There is no minimum investment although Units are purchased /sold in round lots of 1 Unit.

The Mutual Fund may at its sole discretion list Units under the Scheme on any other recognized Stock Exchange(s) at a later date.

Settlement of Purchase / Sale of the units of Scheme on NSE

Buying / Selling of Units of the Scheme on NSE is just like buying / selling any other normal listed security. If an investor has bought Units, an investor has to pay the purchase amount to the broker such that the amount paid is realized before the funds pay-in day of the settlement cycle on NSE. If an investor has sold Units, an investor has to deliver the Units to the broker before the securities pay-in day of the settlement cycle on NSE. The Units (in the case of Units bought) and the funds (in the case of Units sold) are paid out to the broker on the pay-out day of the settlement cycle on NSE. NSE regulations stipulate that the trading member should pay the money or Units to the investor within 24 hours of the pay-out.

If an investor has bought Units, he should give standing instructions for “Delivery-In” to his/her DP for accepting Units in his/her beneficiary account. An investor should give the details of his/her beneficiary account and the DP-ID of his/her DP to his/her trading member. The trading member will transfer the Units directly to his/her beneficiary account on receipt of the same from Stock Exchange’s Clearing Corporation.

An investor who has sold Units should instruct his/her Depository Participant (DP) to give “Delivery-Out” instructions to transfer the Units from his/her beneficiary account to the Pool Account of his/her trading member through whom he/she have sold the Units. The details of the Pool A/C (CM-BP-ID) of his/her trading member to which the Units are to be transferred, Unit quantity etc. should be mentioned in the Delivery Out instructions given by him/her to the DP.

The instructions should be given well before the prescribed securities pay-in day. SEBI has advised that the Delivery Out instructions should be given at least 24 hours prior to the cut-off time for the prescribed securities pay-in to avoid any rejection of instructions due to data entry errors, network problems, etc.

Rolling Settlement

As per the SEBI’s circular dated September 7, 2021, the rolling settlement on T+1 basis for all trades has commenced from January 27, 2021 onwards. The Pay-in and Pay-out of funds and the securities/units takes place within 1 working days after the trading date.

The pay-in and pay-out days for funds and securities are prescribed as per the Settlement Cycle. A typical Settlement Cycle of Rolling Settlement is given below:

Day Activity

T	The day on which the transaction is executed by a trading member
T+1	Confirmation of all trades including custodial trades latest by 7.30 a.m.
T+1	Processing and downloading of obligation files to brokers /custodians latest by 7.30 a.m.
T+1	Pay-in of funds and securities by 7.30 a.m.
T+1	Pay-out of funds and securities by 1.30 p.m.

While calculating the days from the Trading day (Day T), weekend days (i.e. Saturday and Sundays) and bank holidays are not taken into consideration.

Role of Market Maker

The AMC has appointed two Market Makers to provide continuous liquidity on NSE on an ongoing basis. The AMC may appoint more than two market makers.

Currently, the AMC is not giving any incentives to the Market Makers for providing continuous liquidity on the Stock Exchanges. As and when AMC puts in place incentive structure for the market makers, the addendum to that effect will be issued and uploaded on the website of the AMC.

The role of Market Makers is to ensure liquidity in units of the Scheme on the Stock Exchange(s) where the Units of the Scheme are listed. Market Makers will offer buy and sell quotes (bid and ask quotes) on the Stock Exchange on continuous basis and shall guarantee execution of orders at quoted price and quantity. The Market Makers may, for the purpose of creating liquidity, subscribe or redeem the Units of the Scheme directly with the AMC in multiples of creation unit size e.g. if the Market Maker’s net delivery obligation is more than the Units of the Scheme available with it, Market Maker may place subscription request with the AMC. Similarly, if the Market Maker has a net buy position and the same is to be settled in cash, it may redeem Units directly with the AMC.

Accounts Statements	The AMC shall send an allotment confirmation specifying the units allotted by way of email and/or SMS within 5 working days
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	of receipt of valid application/transaction to the Unit holders registered e-mail address and/ or mobile number (whether units are held in demat mode or in account statement form). Further, an advice reflecting the new or additional subscription as well as redemption / switch of Units shall be despatched to the Unit holder within 5 Business Days from the date of receipt of request from the Unit holder. FOR DEMAT ACCOUNT HOLDERS: In addition to the above, Unit holder will receive the holding/transaction statements directly from his depository participant at such a frequency as may be defined in the Depositories Act, 1996 or regulations made there under or on specific request. Since Units will not be issued in non-demat mode, the provisions with respect to Consolidated Account Statement (CAS) are not applicable. For further details, refer SAI.
Dividend / IDCW	The Dividend / IDCW payments will be transferred to the Unit holders within 7 business days from the record date.
Redemption	Under normal circumstances, the AMC shall transfer redemption or repurchase proceeds to unitholders within 3 (three) business days from the date of redemption or repurchase. However, in case of exceptional circumstances prescribed by AMFI vide it's letter no. AMFI/ 35P/ MEM-COR/ 74 / 2022-23 dated January 16, 2023, in consultation with SEBI, redemption or repurchase proceeds shall be transferred / dispatched to Unitholders within the time frame prescribed for such exceptional circumstances.
Bank Mandate	In order to protect the interest of Unit holders from fraudulent encashment of cheques, the current SEBI (MF) Regulations, has made it mandatory for investors to mention in their application /redemption request, their bank name and account number. The normal processing time may not be applicable in situations where such details are not provided by Investors / Unit holders. The AMC will not be responsible for any loss arising out of fraudulent encashment of cheques and / or any delay / loss in transit. The AMC offers its investors a facility to register multiple bank accounts in a folio. Individuals and HUFs investors can register upto five bank accounts at the folio level and non-individual investors can register upto ten bank accounts at the folio level. Irrespective of the source of payment for subscription, all redemption proceeds will be credited only in the verified bank account of the minor. Please refer to the SAI for more details.
Delay in payment of redemption / repurchase proceeds	In case the redemption or repurchase proceeds are not transferred within 3 Business Days from the date of redemption under normal circumstances, the AMC shall pay interest @ 15% p.a. for the period of delay along with redemption or repurchase proceeds. However, in case of exceptional circumstances prescribed by AMFI vide it's letter no. AMFI/ 35P/ MEM-COR/ 74 / 2022-23 dated January 16, 2023, in consultation with SEBI, interest will be payable if the redemption or repurchase proceeds are not

	transferred within the applicable time frame prescribed for such exceptional circumstances. Further, the AMC will not be liable to pay any interest or compensation or any amount otherwise, in case the AMC / Trustee is required to obtain from the investor / Unit holders verification of identity or such other details relating to subscription for units under any applicable law or as may be requested by a regulatory body or any government authority, which may result in delay in processing the application.
Unclaimed Redemption and Income Distribution cum Capital Withdrawal Amount	The list of name(s) and addresses of investors of the Scheme in whose folios there would be unclaimed redemption/dividend amounts would be made available on our website (www.invescomutualfund.com). An investor can obtain details after providing his proper credentials (like PAN, date of birth, etc.) along with other security controls put in place by the AMC. Further, the process for claiming unclaimed redemption and dividend amounts and necessary forms/documents required for the same is also made available on our website. Further, pursuant to para 14.3 of SEBI Master Circular dated June 27, 2024 on treatment of unclaimed redemption and dividend amounts, redemption/dividend amounts remaining unclaimed based on expiry of payment instruments will be identified on a monthly basis and amounts of unclaimed redemption/dividend would be deployed in the respective Unclaimed Amount Plan(s) as follows: • Invesco India Liquid Fund - Unclaimed Redemption Plan - Below 3 Years • Invesco India Liquid Fund - Unclaimed Dividend Plan - Below 3 Years • Invesco India Liquid Fund - Unclaimed Redemption Plan - Above 3 Years • Invesco India Liquid Fund - Unclaimed Dividend Plan - Above 3 Years Exit load will not be charged in the above-mentioned plans and TER (Total Expense Ratio) of above plans will be capped as per the TER of direct plan of Invesco India Liquid Fund or at 50 bps, whichever is lower. Unclaimed Amount Plan(s) were launched for the limited purpose of deployment of unclaimed redemption and dividend amounts of the investors and will not be available for regular investments by investors or switches from existing plans/ schemes of the Fund. Investors who claim the unclaimed amount during a period of three years from the due date will be paid initial unclaimed amount along-with the income earned on its deployment. Investors who claim these amounts after 3 years, will be paid initial unclaimed amount along-with the income earned on its deployment till the end of third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education. For details of characteristics of above Unclaimed Amount Plan(s), investors are requested to refer the Statement of Additional Information available on our website www.invescomutualfund.com.
Disclosure w.r.t investment by minors	In case of investments by Minor, the minor shall be the sole holder in the account. There shall not be any joint holder with the minor,

	either as the first holder or as joint holder. The Guardian of the minor should be a natural guardian (i.e. father or mother) or a court appointed legal guardian. The Guardian shall submit the date of birth of the minor alongwith the supporting documents which are mandatory at the time of opening an account. Payment for investment by any mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor or from a joint account of the minor with parent or legal guardian in accordance with the requirements of Para 17.6.1.a of SEBI Circular dated June 27, 2024. In accordance with Para 17.6.1.aa. of SEBI Master Circular dated June 27, 2024, irrespective of the source of payment for subscription, all redemption proceeds shall be credited only in the verified bank account of the minor, i.e. the account the minor may hold with the parent/ legal guardian after completing all KYC formalities. Standing instructions like SIP, SWP, STP, IDCW Transfer Plan, etc. in respect of a minor's folio shall be registered / executed only till prior to the date of the minor attaining majority, even if such standing instructions in the mandate form might be for a period beyond that date. Minor Unit holder on becoming major shall submit application form along with prescribed documents to AMC/Registrar to change the status from Minor to Major. On the day the minor attains the age of majority, the folio of minor shall be frozen for operation by the guardian and any transactions (financial/ non-financial including fresh Systematic Investment Plan (SIP), Systematic Transfer Plan (STP), Systematic Withdrawal Plan (SWP) registration after the date of minor attaining majority) will not be permitted until the documents to change the status are received by the AMC/RTA. For list of documents and procedure for change in status from minor to major, please refer SAI or website of the Fund i.e. www.invescomutualfund.com. The AMC/RTA will execute standing instructions like SIP, STP, SWP etc. in a folio of minor only upto the date of minor attaining majority though the instruction may be for the period beyond that date.
Any other disclosure in terms of Consolidated Checklist on Standard Observations	There is no minimum balance requirement.

III. OTHER DETAILS

A. Periodic Disclosures

Portfolio disclosures	The Mutual Fund / AMC shall disclose portfolio (along with ISIN) of the Scheme on the website of Mutual Fund (www.invescomutualfund.com) and on the website of AMFI (www.amfiindia.com) in a user-friendly and downloadable spreadsheet format as per the timelines given below:		
	Particulars	Timeline	Link to access the portfolio
	Monthly Portfolio (as on the last day of the month)	within 10 days from the close of each month	AMC: https://www.invescomutualfund.com/literature-and-form?tab=Complete AMFI: https://www.amfiindia.com/investor-corner/online-center/portfoliodisclosure
	Half Yearly Portfolio (as on 31 st March & 30 th September)	Within 10 days of each half year	AMC: https://www.invescomutualfund.com/literature-and-form?tab=HalfYearlyHoldings

			AMFI: https://www.amfiindia.com/investor-corner/online-center/portfoliodisclosure				
	For further details, kindly refer SAI.						
Half yearly results	The soft copy of unaudited half yearly financial results of the Scheme as on March 31 and September 30, each year, will be hosted on the website of the Mutual Fund (www.invescomutualfund.com) and on AMFI website (www.amfiindia.com) within one month from the close of each half year (i.e. on 31 st March and on 30 th September). The link to access unaudited half yearly scheme financials is as follows: <table><tr><td>AMC Website</td><td>https://www.invescomutualfund.com/about-us?tab=Financials</td></tr><tr><td>AMFI Website</td><td>https://www.amfiindia.com/research-information/other-data/accounts-data</td></tr></table>			AMC Website	https://www.invescomutualfund.com/about-us?tab=Financials	AMFI Website	https://www.amfiindia.com/research-information/other-data/accounts-data
AMC Website	https://www.invescomutualfund.com/about-us?tab=Financials						
AMFI Website	https://www.amfiindia.com/research-information/other-data/accounts-data						
	For further details, kindly refer SAI.						
Annual Report	The scheme wise annual report and / or abridged summary thereof shall be hosted on the website of the Mutual Fund (www.invescomutualfund.com) and on AMFI website (www.amfiindia.com) within four months (or such other period as may be specified by SEBI from time to time) from the date of closure of the relevant accounting year (i.e. 31 st March each year). The link to access Scheme Annual Report Is as follows: <table><tr><td>AMC Website</td><td>https://www.invescomutualfund.com/about-us?tab=Financials</td></tr><tr><td>AMFI Website</td><td>https://www.amfiindia.com/research-information/other-data/accounts-data</td></tr></table>			AMC Website	https://www.invescomutualfund.com/about-us?tab=Financials	AMFI Website	https://www.amfiindia.com/research-information/other-data/accounts-data
AMC Website	https://www.invescomutualfund.com/about-us?tab=Financials						
AMFI Website	https://www.amfiindia.com/research-information/other-data/accounts-data						
	For further details, kindly refer SAI.						
Disclosure of Risk-o-Meter	The Risk-o-meter shall have following six levels of risk: 1. Low Risk 2. Low to Moderate Risk 3. Moderate Risk 4. Moderately High Risk 5. High Risk and 6. Very High Risk Risk-o-meter disclosed in the product label of the Scheme is based on the Scheme portfolio as on March 31, 2025. The AMC will evaluate the Risk-o-Meter on a monthly basis and shall disclose the same along with the portfolio disclosure within 10 days from the close of each month on our website www.invescomutualfund.com and on the website of AMFI (www.amfiindia.com). Further on an annual basis, the AMC shall disclose the risk level of schemes along with number of times the risk level has changed over the year on our website www.invescomutualfund.com and on the website of AMFI (www.amfiindia.com). Any change in the risk-o-meter will be communicated by way of Notice-cum-Addendum uploaded on website of the Mutual Fund (www.invescomutualfund.com) and by way of an email / SMS to the Unit holders of the Scheme.						
Scheme Summary Document (Point 69 of Policy Related emails issued by SEBI Master Circular dated June 27, 2024)	The AMC has provided on its website a scheme summary document which contains details of all the Schemes viz. Scheme features, Fund Manager details, investment details, investment objective, expense ratios, portfolio details, etc. Scheme summary document is uploaded on the websites of AMC, AMFI and stock exchanges in 3 data formats i.e. PDF, Spreadsheet and a machine readable format (either JSON or XML). Scheme summary document shall be updated by the AMCs on a monthly basis i.e. by 15 th of every month or within 5 working days from the date of change or modification in the scheme information.						

Disclosures pursuant to para 3.6 of SEBI Master Circular dated June 27, 2024	- Indicative NAV ('iNAV') of the Scheme i.e. NAV per unit based on the current market value of the portfolio during the trading hours will be disclosed on continuous basis on Stock Exchanges where the Units of the Scheme are listed (currently the National Stock Exchange of India Limited ('NSE') within a maximum time lag of 15 seconds from underlying market. - The Tracking Error based on the past one year rolling data will be disclosed on a daily basis on the website of the AMC and AMFI. - The Tracking Difference will be disclosed on the website of the AMC and AMFI on monthly basis for tenures 1 year, 3 year, 5 year, 10 year and since the date of allotment of units of the Scheme. - Change in constituents of Nifty 50 shall be disclosed on the website of AMC on the day of change. - While disclosing the portfolio of the Scheme on monthly basis, the name and exposure to top 7 issuers and stocks, top 7 groups and top 4 sectors as a percentage of NAV of the scheme shall also be disclosed.
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B. Transparency / NAV Disclosure

The AMC will calculate the NAV of the Scheme on a daily basis and prominently disclose the NAVs of the Scheme under a separate head on the website of the Fund (www.invescomutualfund.com) and on the website of AMFI (www.amfiindia.com) before 11.00 p.m. on every Business Day. If the NAVs are not available before the commencement of business hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAVs.

The AMC will also calculate intra-day indicative NAV i.e. the per unit NAV based on the current market value of the portfolio of the Scheme during the trading hours and disclose the same on a continuous basis on the stock exchanges where the units of the Scheme are listed as well as on its website within a maximum time lag of 15 seconds. Intra-day indicative NAV will not have any bearing on the creation or redemption of units directly with the AMC by the Market Makers and Large Investors.

Further the Mutual Fund / AMC has extended facility of sending latest available NAVs of the Scheme to the Unit holders through SMS upon receiving a specific request in this regard. Also, information regarding NAVs can be obtained by the Unit holders / Investors by calling or visiting the nearest ISC.

C. Transaction Charges and Stamp Duty

Transaction Charges: The AMC has discontinued the payment of transaction charges to distributors effective March 22, 2024. Accordingly, no transaction charges will be deducted from the subscription amount (lumpsum or Systematic Investment Plan) and the full amount of subscription (after deduction of statutory charges, if any) will be invested in the scheme.

Stamp Duty: A stamp duty @ 0.005% of the Transaction Value will be levied on applicable mutual fund transactions i.e. purchases (including switch-in, IDCW reinvestment etc.). The stamp duty will be arrived at using inclusive method of calculation. For applying stamp duty, Transaction Value will be calculated after deducting transaction charges and such other charges as may be applicable from time to time.

Please refer SAI for further details.

D. Associate Transactions

Please refer to Statement of Additional Information (SAI)

E. Taxation

For details on taxation please refer to the clause on Taxation in the SAI apart from the following:

A. *In case of Equity ETFs¹*

¹ Investing minimum 65% in listed equity shares of Indian companies based on annual average of monthly average of opening and closing figures

Income	Tax rates in hands of *			
	Resident/ resident than FPI)	Non (other than FPI)	Foreign Portfolio Investors ('FPI')	Mutual Fund (as investor)
Dividend (<i>Refer note 2 below</i>)	Applicable rate/ flat rate	slab	20%	NIL
Long Term Capital Gain ² (holding period more than 12 months)	12.5% (no indexation)		12.5% (no indexation)	NIL
Short Term Capital Gain (holding period upto 12 months)	20%		20%	NIL

* Tax rates plus applicable surcharge and Health & Education cess

Notes:

1. Invesco Mutual Fund is a Mutual Fund registered with Securities and Exchange Board of India (SEBI) and hence the entire income of the Mutual Fund will be exempt from income tax in accordance with the provisions of Section 10 (23D) of the Act;
2. Income distribution in the form of dividend, if any, made by the Mutual Fund, is taxable in the hands of the unit holder. Generally, the rate of tax will be as per the applicable slab rate/ flat rate for resident/ non resident and at 20% for FPIs. The tax liability in the hands of the investor would be further increased by applicable surcharge (not exceeding 15%) and Health and Education cess @4%.

In the specific case of investment made in units by non resident in foreign currency, income from such investment is taxable at the flat rate of 20%.

TDS

Such dividend would be subject to TDS @10% (subject to a threshold of INR 10,000 per annum) for resident investors and @20% for non-resident investors (without threshold).

3. Transactions in equity shares of companies, derivatives, units of an Equity Oriented Mutual Fund or units of a business trust entered into on a recognized stock exchange or sale of unlisted equity shares under an initial offer for sale to the public attracts Securities Transaction Tax ('STT'). In relevant cases, the Fund has to bear the STT. The applicable rates are given below:

Sr. No.	Taxable Securities Transaction	STT rate	Payable by
A	Purchase / sale of equity shares (delivery based) or a units of business trust.	0.1%	Purchaser / Seller
B	Sale of units of an Equity Oriented Mutual Fund (delivery based)	0.001%	Seller
C	Sale of equity shares, units of business trusts, units of an Equity Oriented Mutual Fund (non-delivery based)	0.025%	Seller
D	Sale of unit of an Equity Oriented Fund to the Mutual Fund	0.001%	Seller
E	Purchase of unit of an Equity Oriented Fund to the Mutual Fund	NIL	NA

4. As per Section 50AA of the Act, capital gains resulting from the transfer of units of a 'specified mutual fund' acquired on or after April 1, 2023, will be deemed short-term capital gains irrespective of holding period.
5. A non-resident investor (including FPI) eligible to claim treaty benefits, would be governed by the

²For LTCG, exemption of Rs. 1,25,000 is under section 112A of the Income-tax Act, 1961 ('the Act') in a financial year. (gain across all holdings in equity oriented funds and listed equity shares)

provisions of the Act to the extent that they are more beneficial. Please note that the non-resident claiming such treaty benefit is liable to obtain TRC from their resident's country authorities and required to furnish additional information in electronically file Form 10F on the Indian income-tax portal.

The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors / authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.

F. Rights of Unitholders

Please refer to Statement of Additional Information (SAI).

G. List of official points of acceptance

Please click on the link below for List of Official Points of acceptance / investor service centres
<https://www.invescomutualfund.com/literature-and-form?tab=Scheme>

H. Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations for which action may have been taken or is in the process of being taken by any Regulatory Authority

This section shall contain the details of penalties, pending litigation, etc. for the last 5 financial years and where the penalty was more than 5 lakhs by any regulatory authority is as follows:

1. All disclosures regarding penalties and action(s) taken against foreign Sponsor(s) may be limited to the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor(s) are carried out or where the headquarters of the Sponsor(s) is situated. Further, only top 10 monetary penalties during the last three years shall be disclosed.
Nil
2. In case of Indian Sponsor(s), details of all monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years shall also be disclosed.
Nil
3. Details of all enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party. The details of the violation shall also be disclosed.

A show cause notice was issued by the Securities and Exchange Board of India (SEBI) on August 9, 2023 and was duly responded on October 25, 2023. The Noticees preferred settlement of the matter under SEBI (Settlement Proceedings) Regulations, 2018, without admitting or denying the findings of facts and conclusions of law. The said matter was resolved and disposed of vide a settlement order dated April 24, 2024, bearing reference number 'SO/AA/MS/2024-25/7496', in accordance with the provisions of the SEBI (Settlement Proceedings) Regulations, 2018.
4. Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party should also be disclosed separately.

- A civil suit has been filed by an ex-employee of Invesco Asset Management (India) Limited ("AMC") before the High Court of Judicature of Bombay ("Suit"), contesting the

termination of his employment by the AMC. The Suit is in the nature of employment litigation and will be defended by the AMC in the regular course.

- Client had invested with Invesco Mutual Fund in May 2022. However, the client passed away in June 2024. Deceased client's wife, who was the registered nominee in the folio, raised a transmission request which was completed. Deceased client's mother has filed a suit in the District Consumer Disputes Redressal Commission against the AMC.

5. Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency, shall be disclosed.

Nil

Please click on the link below to access the real time data on Penalties, Pending Litigations or proceeding etc.: <https://www.invescomutualfund.com/literature-and-form?tab=Scheme>

Notes:

1. Any amendments / replacement / re-enactment of SEBI (MF) Regulations subsequent to the date of the Scheme Information Document shall prevail over those specified in this Scheme Information Document.
2. The Scheme under this Scheme Information Document was approved by the Trustee in their Board Meeting held May 28, 2010.
3. This Scheme Information Document is an updated version of the same in line with the current laws / regulations and other developments.
4. **Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.**

**For and on behalf of the Board of Directors of
Invesco Asset Management (India) Pvt. Ltd.
(Investment Manager for Invesco Mutual Fund)**

Place: Mumbai
Dated: May 30, 2025

**Sd/-
Saurabh Nanavati
Chief Executive Officer**

A. OFFICIAL POINTS OF ACCEPTANCE OF TRANSACTION

INVESCO ASSET MANAGEMENT (INDIA) PRIVATE LIMITED - Ongoing basis

- **Ahmedabad:** 303/A, Raindroop Building, C. G. Road, Ahmedabad - 380 006. Tel. No.: 079 66521550.
- **Bengaluru:** Office No. 810, 811, 812, Mittal Tower, B wing, 8th Floor, M.G. Road, Bangalore, Karnataka, Bangalore - 560 001. Tel. No.: 080 42941000 / 1001. • **Chandigarh:** SCO.No.2451, 1st Floor, Sector-22C, Chandigarh - 160 022. Tel. No.: 9811584969 • **Chennai:** Door #2, 2nd Floor, Sun Plaza #39 G N Chetty Road, Near Kamarajar Arangam, Chennai - 600 006. Tel. No.: 9043000628 / 04446065359
- **Delhi:** 710, 711 & 712 Prakashdeep Building, 7th Floor, Tolstoy Marg, New Delhi - 110001. Tel. No.: 011 43789000. • **Hyderabad:** 2nd Floor, S.B. Towers, H.No.6-3-354, Road No.1, Banjara Hills, Landmark: Punjagutta X Road, Beside Himalaya Book Store, Hyderabad-500034. Tel. No.: 9030015457.
- **Jaipur:** 204, 2nd Floor, 'Brij Anukampa' Ashok Marg, C-Scheme, Jaipur - 302 001. Tel. No.: 07737000761.

B. LIST OF INVESTOR SERVICE CENTRES OF KFIN TECHNOLOGIES LIMITED, REGISTRAR & TRANSFER AGENTS OF INVESCO MUTUAL FUND (ONGOING BASIS) THESE WILL BE IN ADDITION TO THE EXISTING OFFICIAL POINTS OF ACCEPTANCE OF INVESCO ASSET MANAGEMENT (INDIA) PRIVATE LIMITED

Registrar & Transfer Agent : Kfin Technologies Limited

Contact Details: Unit - Invesco Mutual Fund, Selenium Building, Tower – B, Plot No 31 & 32, Financial District Nanakramguda, Serilingampalle (M), Hyderabad, Telangana 500032.

Tel No.: 1800 309 4034 • Email: investorsupport.mfs@kfintech.com • Website: www.kfintech.com

- **Agartala:** Old Rms Chowmuhani, Opp-Rhymond Showroom, Near Jana Sabak Saloon, West Tripura, Agartala - 799001. Tel. No.: 0381-2388519 • **Agra** 3rd Floor, 303, Corporate Park, Block no- 109, Sanjay Place, Agra, Uttar Pradesh, Agra - 282 002. Tel.No.: 0562-4336303 • **Ahmedabad** Office No. 401, 4th Floor, ABC-I, Off. C.G. Road, Navrangpura, Ahmedabad, Gujarat - 380006. Tel. No.: 9081903021
- **Ahmednagar** Shubham mobile and home appliances, Tilak Road, Maliwada, Ahmednagar, Maharashtra. Ahmednagar - 414 001. Tel.No.: 0241 3556221 • **Ajmer** 302, 3rd Floor, Ajmer Auto Building, Opposite City Power House, Jaipur Road, Ajmer - 305001. Tel. No.: 0145 4058816 • **Akola** Shop No 25, Ground Floor, Yamuna Tarang complex, Murtizapur Road, N.H. No- 6, Opp. Radhakrishna Talkies, Akola, Maharashtra, Akola - 444 001 Tel. No.: 0724 2451874 • **Aligarh** 1st Floor, Sevti Complex, Near Jain Temple, Samad Road, Aligarh-202001. Tel. No.: 0571 2978294 • **Allahabad** Shop No. TF-9, 3rd Floor Vinayak Vrindavan Tower, Built Over H.NO.34/26, Tashkent Marg, Civil Station, Prayagraj, Uttar Pradesh, Prayagraj – 211 001. Tel.No.: 7518801803 • **Alwar** Office Number 137, First Floor, Jai Complex Road No - 2, Alwar, Rajasthan - 301001. Tel. No.: 0144-4901131 • **Amravati** Shop No. 21, 2nd Floor, Gulshan Tower, Near Panchsheel Talkies, Jaistambh Square, Amravati - 444601. Tel. No.: 0721 2650399
- **Ambala** 6349, 2nd Floor, Nicholson Road, Adjacent Kos Hospital Ambala Cant. Ambala, Haryana, Ambala -133 001. Tel. No.: 0171 2991969 • **Amritsar** SCO 5, 2nd Floor, District Shopping Complex, Ranjit Avenue, Amritsar - 143 001. Tel.No.: 0183 5158158 • **Anand** 203 Saffron Icon, Opp. Senior Citizen Garden, Mota Bazar, V.V. Nagar, Anand, Gujarat, Anand - 388 120 Tel. No.: 9638836728 • **Ananthapur** #13/4, Vishnupriya Complex, Beside SBI Bank, Near Tower Clock, Ananthapur-515001. Tel. No.: 9885995544 • **Andheri** Office 103, Vertex Navkar, Commercial Complex, M V Road, Opp Andheri Court, Andheri East, Mumbai - 400069. Tel. No.: 022 46733669 • **Asansol** 112/N, G. T. Road, Bhanga Pachil, G.T. Road, Paschim Bardhaman, West Bengal - Asansol - 713303. Tel. No.: 0341 2220077
- **Aurangabad** Shop no B-38, Motiwalla Trade Centre, Nirala Bazar, Aurangabad 431001. Tel. No.: 0240 2343414 • **Balasore** 1-B. 1st Floor, Kalinga Hotel Lane, Baleshwar, Baleshwar Sadar, Orissa, Balasore - 756 001. Tel. No.: 06782 260503 • **Bangalore** No 35, Puttanna Road, Basavanagudi, Bangalore - 560 004. Tel. No.: 080 26603411/3914 • **Bankura** Plot nos. 80/1/A, Natunchati Mahalla, 3rd Floor, Ward No-24, Opposite P.C Chandra, Bankura Town, Bankura - 722101. Tel. No.: 03424 295202 • **Bareilly** 1st Floor Rear Side, A -Square Building, 54-Civil Lines, Ayub Khan Chauraha, Bareilly - 243001 Tel. No.: 7518801806 • **Baroda** 1st Floor, 125 Kanha Capital, Opp. Express Hotel, RC Dutt Road, Alkapuri, Baroda, Gujarat, Baroda -390 007. Tel. No.: 0265 3517567 • **Begusarai** Sri Ram Market, Kali Asthan Chowk, Matihani Road, Begusarai, Bihar, Begusarai - 851 101. Tel. No.: - 7518801807/9693344717 • **Belgaum** Premises No 101 CTS NO 1893, Shree Guru Darshani Tower, Anandwadi, Hindwadi, Belgaum - 590 011. Tel. No.: 0831 4213717 • **Bellary** Ground Floor, 3rd Office, Near Womens College Road, Beside Amruth Diagnostic Shanthi Archade, Bellary 583103. Tel. No.: 08392 294649 • **Berhampur** (Or) Opp. Divya Nandan Kalyan Mandap, 3rd Lane Dharam Nagar, Near Lohiya Motor, Berhampur (Or), Orissa - 760001. Tel. No.: 0680-2228106 • **Bhagalpur** 2nd Floor, Chandralok Complex, Ghantaghar, Radha Rani Sinha Road, Bhagalpur - 812001. Tel. No.: 7518801808 • **Bharuch** 123 Nexus business Hub, Near Gangotri Hotel, B/s Rajeshwari Petroleum, Makampur Road, Bharuch - 392 001. Tel. No.: 9081903042/8000403762 • **Bhatinda** 2nd Floor., MCB -Z-3-01043 Goniana Road Opposite Nippon India Mf, Gt Road, Near Hanuman Chowk, Bhatinda - 151 001. Tel. No.: 0164 5000725 • **Bhavnagar** 303, Sterling Point, Waghawadi Road, Bhavnagar – 364001. Tel. No.: 02783 003149 • **Bhilai** Office No. 2, 1st Floor, Plot No. 9/6, Nehru Nagar [East], Bhilai, Chhattisgarh - 490 020. Tel. No.: 7884901014 • **Bhilwara** Office No. 14 B, Prem Bhawan, Pur Road, Gandhi Nagar, Near Canara Bank, Bhilwara - 311 001. Tel. No.: 01482 453867 • **Bhopal** SF-13 Gurukripa Plaza, Plot No. 48A, Opposite City Hospital, Zone-2, M P nagar, Bhopal 462011. Tel. No.: 0755 4077948 • **Bhubaneswar** A/181, Back Side of Shivam Honda Show Room, Saheed Nagar, Bhubaneswar - 751007. Tel. No.: 0674 4615576 • **Bikaner** H. No. 10, Himtisar House, Museum circle, Civil line, Bikaner, Rajasthan, Bikaner - 334 001. Tel. No.: 0151-2943850
- **Bilaspur** Anandam Plaza; Shop No.306, 3rd Floor, Vyapar Vihar Main Road, Bilaspur, Chhatisgarh, Bilaspur - 495 001. Tel. No.: 07752-443680 • **Bokaro** City Centre, Plot No. HE-07, Sector-IV, Bokaro Steel City, Bokaro - 827004. Tel. No.: 06542 291255 • **Borivali** Gomati Smuti, Ground Floor, Jambl Gully, Near Railway Station, Borivali, Mumbai - 400092. Tel. No.: 9673606377 • **Burdwan** Saluja Complex 846, Laxmipur, G T Road, Burdwan; PS: Burdwan & Dist: Burdwan-East, Burdwan, West Bengal, Burdwan-713 101. Tel. No.: 0342 2665140 / 9432183927 • **Calicut** 2nd Floor, Manimuriyil Centre, Bank Road, Kasaba Village, Calicut, Calicut - 673 001. Tel. No.: 4954022480 • **Chandigarh** 1st Floor, SCO 2469-70, Sec. 22-C, Chandigarh, Chandigarh -160 022. Tel.No.: 0172 4021194 • **Chandrapur** C/o Global Financial Services, 2nd Floor, Raghuvanshi Complex, Near Azad Garden, Chandrapur, Maharashtra, Chandrapur- 442 402. Tel.No.: 07172 466593 • **Chennai** 4rd Floor, Capital Towers, 180, Kodambakkam High Road, Nungambakkam, Chennai - 600 034. Tel. No.: 044 28309147 / 28309146
- **Chinsurah** 96, PO: Chinsurah, Doctors lane, Chinsurah, West Bengal, Chinsurah -712 101. Tel. No.: 033 26801973 • **Cochin** Door No.:61/2784 Second floor, Sreelakshmi Tower, Chittoor Road, Ravipuram Ernakulam, Kerala. Ernakulam - 682 015. Tel. No.: 0484-4025059 • **Coimbatore** 3rd Floor, Jaya Enclave, 1057 Avinashi Road, Coimbatore - 641018. Tel. No.: 0422 4388011 • **Cuttack** Shop No-45, 2nd Floor, Netaji Subas Bose Arcade, (Big Bazar Building) Adjacent to, Reliance Trends, Dargha Bazar, Cuttack - 753 001. Tel.No.: 0671-2956816 • **Darbhanga** H.No-185, Ward No-13, National Statistical office Campus, Kathalbari, Bhandar Chowk, Darbhanga, Bihar, Darbhanga - 846 004. Tel. No.: 7518801809 • **Davangere** D. No 162/6, 1st Floor, 3rd Main, P J Extension, Davangere taluk, Davangere Mandal, Karnataka, Davangere - 577 002. Tel. No.: 0819 2258714 • **Dehradun** Shop No-809/799, Street No-2 A, Rajendra

- **Kanpur:** 1st Floor, KAN Chambers, 14/113 Civil Lines, Kanpur - 208 001. Tel. No.: 9044051658.
- **Kolkata:** 4, 2nd floor, Calcutta Mansion, Bishop Lefroy Road, Kolkata - 700 020. Tel : 033 40639115.
- **Lucknow:** 304, 3rd Floor, SKY HI Chamber, Park Road, Hazratganj, Lucknow, Uttar Pradesh. Lucknow - 226 001. Tel. No.: 0522 4000841/4000149 • **Mumbai (H.O.):** 2101-A, A Wing, 21st Floor, Marathon Futurex, N.M. Joshi Marg, Lower Parel, Mumbai - 400013. Tel. No. 022 67310000 • **Nashik:** Office No. S-12, 2nd Floor, Suyojit Sankul, Near Rajiv Gandhi Bhavan, Sharanpur Road, Nashik, Maharashtra, Nashik - 422 002. Tel. No: 253 3557192 • **Patna:** No. 304, Ashiyana Hariniwas Complex, Dak Banglow Road, Patna - 800001. Tel. No.: 09264457840. • **Pune:** Office No. 2, 1st Floor, Aditya Centeegra, CTS No. 930, Plot No. 314, FC Road, Pune - 411 005, Maharashtra. Tel. No.: 020 29953715 • **Vadodara:** Upper Ground Floor No -06, Concord Complex, Above Deepak Garments, Near Kabir Kitchen Restaurant, Alkapuri Vadodara - 390007. Tel. No.: 0265 2338446.

- Nagar, Near Sheesha Lounge, Kaulagarh Road, Dehradun - 248 001. Tel. No.: 7518801810 • **Deoria** K. Plaza, Above Apurwa Sweets, Civil Lines Road, in the city of Deoria, Uttar Pradesh, Deoria - 274 001. Tel. No.: 7518801811 • **Dhanbad** 208 New Market, 2nd Floor, Bank More, Dhanbad - 826001. Tel. No.: 0326 7961457 • **Dhule** Ground Floor, Ideal Laundry, Lane No 4, Khol Galli, Near Muthoot Finance, Opp. Bhavasar General Store, Dhule - 424001. Tel. No.: 02562 282823 • **Durgapur** MWAV-16, Bengal Ambuja, 2nd Floor, City Centre, Distt. Burdwan, Durgapur-16, Durgapur - 713216. Tel. No.: 0343 2542615
- **Eluru** D. No: 3B-15-1/1, Vaibhav Fort, Agharam, Western Street, Eluru - 534 001. Tel. No.: 08812 222233 • **Erode** No. 38/1, Sathy Road, (VCTV Main Road), Sorna Krishna Complex, Ground Floor, Erode, Tamil Nadu, Erode - 638 003. Tel. No.: 0424-4021212 • **Faridabad** A-2B 2nd Floor, Neelam Bata Road, Peer ki Mazar, Nehru Groundnit, Faridabad 121001. Tel. No.: 0129 4159915 • **Ferozpur** The Mall Road, Chawla Building, 1st Floor, Opp. Centrail Jail, Near Hanuman Mandir, Ferozpur -152002. Tel. No.: 01632 504882 • **Gandhidham** Shop # 12, Shree Ambica Arcade, Plot # 300, Ward 12, Opp. CG High School, Near HDFC Bank, Gandhidham - 370201. Tel. No.: 9081903027 / 9725444799 • **Gandhinagar** 138 - Suyesh solitaire, Nr. Podar International School, Kudasana, Gujarat, Gandhinagar – 382 421. Tel. No.: 079 49237915 • **Gaya** Property No. 711045129, Ground Floor Hotel Skylark, Swaraipuri Road, Gaya - 823 001. Tel. No.: 0631-2220065 • **Ghaziabad** FF - 31, Konark Building, Rajnagar, Ghaziabad, Uttar Pradesh, Ghaziabad - 201001. Tel. No.: 0120 4351421 • **Ghaziipur** House No. 148/19, Mahua Bagh, in the city of Ghaziipur, Uttar Pradesh, Ghaziipur - 233 001. Tel. No.: 7518801814 • **Gonda** House No. 782, Shiv Sadan, ITI Road, Near Raghukul Vidya Peeth, Civil Lines, Gonda, Uttar Pradesh - 271001 Tel. No.: 7518801815
- **Gorakhpur** Shop No 8 & 9, 4th Floor, Cross Road The Mall, Bank Road, Gorakhpur - 273 001. Tel. No.: 7518801816 • **Gulbarga** H No 2-231, Krishna Complex, 2nd Floor, Opp. Municipal Corporation Office, Jagat Station Main Road, Kalaburagi, Gulbarga - 585105. Tel. No.: 08472 252503 • **Guntur** 2nd Shatter, 1st Floor. House no. 6-14-48, 14/2 Lane, Arundal Pet, Guntur, Andhra Pradesh, Guntur - 522 002. Tel. No.: (0863) 2339094 / 9885995544 • **Gurgaon** No: 212A, 2nd Floor, Vipul Agora, M. G. Road, Gurgaon 122001. Tel. No.: 0124 4140163 • **Guwahati** Ganapati Enclave, 4th Floor, Opposite Bora service, Ullubari, Guwahati, Assam 781007. Tel. No.: 0361 3501536/37 / 9435173219 • **Gwalior** City Centre, Near Axis Bank, Gwalior - 474 011. Tel. No.: 0751 4001582 • **Haldwani** Shop No. 5, KMVN Shopping Complex, Haldwani, Uttarakhand, Uttaranchal - 263139. Tel. No.: 05946 297290 • **Haridwar** Shop No. 17, 1st Floor, Bhatia Complex Near Jamuna Palace, Haridwar - 249 410. Tel. No.: 7518801820 • **Hassan** SAS NO: 490, Hemadri Arcade, 2nd Main Road, Salgame Road, Near Brahmins Boys Hostel, Hassan 573201. Tel. No.: 08172 262065. • **Hissar** Shop No. 20, Ground Floor, R D City Centre, Railway Road, in the city of Hissar, Haryana, Hissar - 125 001. Tel. No.: 01662 410376 • **Hoshiarpur** The Mall Complex Unit No. SF-6, 2nd Floor, Opp. Kapila Hospital, Sutheri Road, Hoshiarpur - 146 001. Tel. No.: 01882 500325 • **Hubli** R R Mahalakshmi Mansion, Above Indusind Bank, 2nd Floor, Desai Cross, Pinto Road, Hubli - 580 029. Tel. No.: 0836 2950643 • **Hyderabad** (Gachibowli) Selenium Plot No: 31 & 32, Tower B, Survey No.115/22 115/24 115/25, Financial District Gachibowli Nanakramguda, Serilingampally Mandal, Hyderabad – 500032. Tel. No.: 040-79615122 • **Hyderabad** JBS Station, Lower Concourse 1 (2nd floor), situated in Jubilee Bus Metro Station, Secunderabad, Telangana, Secunderabad - 500 009. Tel. No.: 040-44857874 / 75 / 76 / 9959120147 • **Indore** 101 Diamond Trade Center, Opp:- Swamy Vivekananda School, Above Khurana Bakery, Indore - 452 001. Tel. No.: 0731 4218902 / 4266828.
- **Jabalpur** 2nd Floor, 290/1 (615-New), Near Bhavartal Garden, Jabalpur Madhya Pradesh - 482 001. Tel. No.: 0761 4004897 • **Jaipur** Office Number 101, 1st Floor, Okay Plus Tower, Next to Kalyan Jewellers, Government Hostel Circle, Ajmer road, Jaipur, Rajasthan, Jaipur - 320 001. Tel. No.: 0141 4917232 • **Jalandhar** Office No 7, 3rd Floor, City Square building, EH197 Civil Lines, Jalandhar - 144 001. Tel. No.: 0181 2921714 • **Jalgaon** 269, Jae Vishwa, 3rd Floor, Baliram Peth, Above United Bank Of India, Near Kishor Agencies, Jalgaon - 425001. Tel. No.: 0257 2226761 • **Jalpaiguri** D B C Road, Opp. Nirala Hotel, Jalpaiguri, West Bengal. Jalpaiguri - 735 101. Tel. No.: 03561 222136 • **Jammu** 1D/D Extension 2, Valmiki Chowk, Gandhi Nagar, Jammu, Jammu & Kashmir - 180004. Tel. No.: 0191 2951822 • **Jamnagar** 131 Madhav Plaza, Opp SBI Bank, Nr Lal Bunglow, Jamnagar - 361 008. Tel. No.: 0288 3065810 / 9725444799 • **Jamshedpur** Madhukunj, 3rd Floor, Q Road, Sakchi, Bistupur, East Singhbhum, Jharkhand, Jamshedpur - 831 001. Tel. No.: 6572912170 • **Jhansi** 1st Floor, Puja Tower, Near 48 Chambers, ELITE Crossing, in the city of Jhansi, Uttar Pradesh, Jhansi - 284 001. Tel. No.: 7518801823 • **Jodhpur** Shop No. 6, Ground Floor, Gang Tower, Opposite Arora Moter, Service Centre, Near Bombay Moter Circle, Jodhpur - 342 003. Tel. No.: 0291 4077688 • **Junagadh** Shop No. 201, 2nd Floor, V-ARCADE Complex, Near Vanzari Chowk, M.G. Road, Junagadh - 362 001. Tel. No.: 0285-2652220 • **Kalaburagi** H No 2-231, Krishna Complex, 2nd floor, Opp. Municipal Corporation Office, Jagat, Station Main Road, Kalaburagi, State - Karnataka, Kalaburagi - 585 105. Tel. No.: 08472 252503 • **Kalyan** Seasons Business Centre, 104 / 1st Floor, Shivaji Chowk, Opposite KDMC (Kalyan Dombivali, Mahanagar Corporation), Kalyan, Maharashtra, Kalyan - 421 301. Tel. No.: +91 912004661 • **Kalyani** Ground Floor, H. No. B-7/27S, Kalyani HO, Nadia, West Bengal, Kalyani - 741 235. Tel. No.: +91 3325822052 • **Kannur** 2nd Floor, Global Village, Bank Road, Kannur - 670 001. Tel. No.: 0497-2764190 • **Kanpur** 15/46, B. Ground Floor, Opp. Muir Mills, Civil Lines, Kanpur - 208001. Tel. No.: 0512 4000365 • **Karimnagar** 2nd Shetter, H.No. 7-2-607, Sri Matha Complex, Mankammathota, Karim Nagar, Telangana, Andhra Pradesh - 505001. Tel. No.: 0878-2244773 / 9959120147 • **Karnal** 3 Randhir Colony, Near Doctor J.C. Bathla Hospital, Karnal, Haryana, Karnal -132 001. Tel. No.: 0184 44037677 • **Karur** No 88/11, BB plaza, NRMP street, K S Mess Back side, Karur - 639 002. Tel. No.: 04324-241755 • **Kharagpur** SBI Building, Malancha Road, Holding No 254/220, Ward No.16, PO Kharagpur, PS - Kharagpur, Dist - Paschim Medinipur, West Bengal,

Kharagpur - 721304. Tel No.: 3222253380 / 9038638491 • **Kolhapur** 605/1/4 E Ward, Shahupuri 2nd Lane, Laxmi Niwas, Near Sultane Chambers, Kolhapur - 416001. Tel. No.: 0231 2653656 • **Kolkata** 2/1 Russel Street, 4th Floor, Kankaria Centre, Kolkata, West Bengal. Kolkata -700 071. Tel.No.: 03366285900 • **Kollam** Sree Vigneswara Bhavan, Shastri Junction, Kollam, Kerala Kollam - 691 001. Tel No.: 0474-2747055 • **Korba** Office No. 202, 2nd Floor, QUBE 97, ICRC Transport Nagar Korba, Chhattisgarh, Korba - 495 677 Tel No.: 07759 351856 • **Kota** D-8, Shri Ram Complex, Opposite Multi Purpose School, Gumanpur, Kota - 324 007. Tel No.: 0744 4059552 • **Kottayam** 1st Floor Csiascension Square, Railway Station Road, Collectorate P O, Kottayam - 686002. Tel. No.: 0481 2300868 • **Lucknow** 1st Floor, A. A. Complex, Thaper House, 5 Park Road, Hazratganj, Lucknow - 226001. Tel. No.: 0522-4061893 • **Ludhiana** Sco - 122, 2nd Floor, Above HDFC MF, Feroze Gandhi Market, Ludhiana, Punjab, Ludhiana - 141 001. Tel No.: 0161-4670278 • **Madurai** No. G-16/17, AR Plaza, 1st floor, North Veli Street, Madurai - 625 001. Tel No.: 0452-2605856 • **Malda** Ram Krishna Pally, Ground Floor, English Bazar, Malda, West Bengal, Malda - 732 101. Tel no.: 03512 452836 • **Mandi** House No. 99/11, 3rd Floor, Opposite GSS Boy School, School Bazar, in the city of Mandi, Himachal Pradesh, Mandi - 175 001. Tel No.:7518801833 • **Mangalore** Shop No – 305, 3rd Floor Marian Paradise Plaza, Bunts Hostel Road, Dakshina Kannada, Mangalore, Karnataka, Mangalore – 575003. Tel No.: 0824 2951645 • **Margao** Shop No 21, Osia Mall, 1st Floor, Near KTC Bus Stand, SGDP Market Complex, Margao - 403601 Tel. No.: 0832-2957253 • **Mathura** Shop No. 9, Ground Floor, Vihari Lal Plaza, Opposite Brijwasi Centrum, Near New Bus Stand, in the city of Mathura, Uttar Pradesh, Mathura - 281 001. Tel.No.:7518801834 • **Meerut** Shop No. 111, First Floor, Shivam Plaza, Near Canara Bank, Opposite Eves Petrol Pump, Meerut - 250 001, Uttar Pradesh. Tel No.: 0121 4330878 • **Mehsana** FF-21, Someshwar Shopping Mall, Modhera Char Rasta, Mehsana - 384002. Tel. No.: 02762 242950 / 7623002114 • **Mirzapur** Second Floor, Triveni Campus, Ratanganj, Mirzapur, Uttar Pradesh Mirzapur - 231 001. Tel No.: +91-05442-265528 • **Moga** 1st Floor, Dutt Road, Mandir Wali Gali, Civil Lines, Barar Ghar, Moga - 142001. Tel. No.: 01636 230792 • **Moradabad** Chadha Complex, G. M. D. Road, Near Tadi Khana, Chowk, in the city of Moradabad, Uttar Pradesh, Moradabad - 244 001. Tel.No.:7518801837 • **Morena** House No. HIG 959, Near Court, Front of Dr. Lal Lab, Old Housing Board Colony, Morena, Madhya Pradesh, Morena - 476 001. Tel No.:7518801838 • **Mumbai** Gomati Smuti, Ground Floor, Jambli Gully, Near Railway Station, Borivali (West), Mumbai - 400 092. Tel. No.: 9673606377 • **Mumbai** 6/8 Ground Floor, Crossley House Near BSE (Bombay Stock Exchange) Next to Union Bank, Fort, Mumbai-400 001, Maharashtra. Tel. No.: 022 46052082 • **Mumbai** Office No. 103, 1st Floor, MTR Cabin-1, Vertex, Navkar Complex M. V. Road, Andheri East, Opp. Andheri Court, Mumbai, Maharashtra. Mumbai – 400 069. Tel No.: 022 4673366 • **Mumbai** 11 / Platinum Mall, Jawahar Road, Ghatkopar East, Mumbai - 400 077, Maharashtra. Tel. No.: 022 35105513 • **Muzaffarpur** 1st Floor Saroj Complex, Diwam Road, Near Kalyani Chowk, Muzaffarpur, Bihar, Muzaffarpur - 842 001. Tel.No.:7518801839 • **Mysore** No. 2924, 2nd Floor, 1st Main, 5th Cross Saraswathi Puram, Mysore - 570 009. Tel. No.: 08213510066 • **Nadiad** 311-3rd Floor City Center, Near Paras Circle Nadiad, State - Gujarat, Nadiad - 387 001. Tel.No.: 0268 2563245 / 7623002114 • **Nagercoil** 45, East Car Street, 1st Floor, Nagercoil - 629001. Tel. No.: 04652 233552 • **Nagpur** Plot No. 2, Block No. B / 1 & 2, Shree Apartment, Khare Town, Mata Mandir Road, Dharampeth, Nagpur Maharashtra - 440 010. Tel. No.: 0712 3513750 • **Nanded** Shop No.4, Santakripa Market, G G Road, Opp. Bank Of India, Nanded - 431601. Tel. No.: 02462 237885 • **Nasik** S-9, Second Floor, Suyojit Sankul, Sharanpur Road, Nasik - 422 002 Tel. No.: 0253 6608999 • **Navsari** 103, 1st Floor, Landmark Mall Near Sayaji Library Navsari - 396445. Tel. No.: 9081903040 • **New Delhi** 305 New Delhi House, 27 Barakhamba Road, New Delhi - 110001. Tel. No.: 011 41911300 • **Noida** F-21, 2nd Floor, Near Kalyan Jewelers, Sector-18, Noida 201301. Tel.No.:7518801840 • **Palghat** No: 20 & 21, Metro Complex H.P.O.Road Palakkad, H.P.O.Road, Palakkad - 678001. Tel. No.: 9895968533 / 9633072271 • **Panipat** Shop No. 20, 1st Floor BMK Market, Behind HIVE Hotel, G.T. Road, Panipat-132103, Haryana. Tel.No.: 0180-4067174 • **Panjim** H. No: T-9, T-10, Affran plaza, 3rd Floor, Near Don Bosco High School, Panjim - 403 001. Tel.No.: 0832 2996032 • **Pathankot** 2nd Floor, Sahni Arcade Complex, Adj. Indra Colony Gate Railway Road, Pathankot - 145001. Tel. No.: 0186 5074362 • **Patiala** B- 17/423 Opp. Modi College, Lower Mall, Patiala - 147 001. Tel No.: 0175 2910976 • **Patna** Flat No. 102, 2BHK Maa Bhawani Shardalay, Exhibition Road, Patna, Bihar, Patna- 800 001 Tel. No.: 06124149382 • **Pondicherry** No 122(10b), Muthumariamman Koil Street, Pondicherry - 605 001. Tel No.: 0413 4300710 • **Prayagraj** Shop No- Tf-9, 3Rd Floor, Vinayak Vrindavan Tower, H No-34/26, Tashkhant Road. Civil Station, Prayagraj- 211001. Tel. No.: 7518801803 • **Pune** Office # 207-210, 2nd Floor, Kamla Arcade, JM Road. Opposite, Balgandharva, Shivaji Nagar, Pune - 411 005. Tel.No.: 020 46033615 • **Raipur** Office No- 401, 4th Floor, Pithalia Plaza, Fafadih Chowk, Raipur, Chhattisgarh, Raipur - 492 001. Tel.No.: 0771-2990901 • **Rajahmundry** D. No: 6-7-7, 1st Floor, Sri Venkata Satya Nilayam, Vadrevu vari Veedhi, T - Nagar, Rajahmundry – 533 101. Tel.No.: 0883-2442539 / 9885995544 • **Rajkot** 302, Metro Plaza, Near Moti Tanki Chowky,Rajkot - 360001. Tel. No.: 9081903025 / 9725444799 • **Ranchi** Room no 103, 1st Floor, Commerce Tower, Beside Mahabir Tower, Main Road,

Ranchi, Jharkhand, Ranchi - 834 001. Tel.No.: 0651 2330160 • **Ratlam** 106 Rajaswa Colony, Near Sailana Bus Stand, Ratlam, Madhya Pradesh, Ratlam - 457 001. Tel No.: 0741 2427221 • **Rewa** Shop No. 2, Shree Sai Anmol Complex, Ground Floor Opp Teerth Memorial Hospital, Rewa - 486 001. Tel.No.: 07662 403450 • **Rohtak** Office No: 61, First Floor Ashoka Plaza, Delhi Road, Rohtak, Haryana. Rohtak – 124 001. Tel No.: +91 7518801844 • **Roorkee** Near Shri Dwardkadhish Dharm Shala, Ramnagar, Roorkee, Uttaranchal, Roorkee-247 667. Tel. No.: 7518801845 • **Rourkela** 2nd Floor, Main Road Udit Nagar, Sundargarh, Rourekla - 769 012. Tel No.: 0661 4000616 • **Sagar** 2nd floor, Above Shiva Kanch Mandir, 5 Civil Lines, Sagar - 470002. Tel. No.: 07582 220501 • **Saharanpur** 1st Floor, Krishna Complex, Opp. Hathi Gate, Court Road, Uttar Pradesh. Saharanpur – 247 001. Tel No.: +91 - 0132-2990945 • **Salem** No.6, NS Complex, Omalur main road, Salem, Tamil Nadu - 636009. Tel. No.: 0427-4020300. • **Sambalpur** 1st Floor; Shop No. 219 Sahej Plaza, Gole bazar; Sambalpur - 768 001. Tel.No.: 0663 4055275 • **Satna** 1st Floor, Gopal Complex, Near Bus Stand, Rewa Road, Satna - 485 001. Tel.No.: 7672310068 • **Shillong** Annex Mani Bhawan, Lower Thana Road, Near R K M Lp School, Shillong - 793001. Tel. No.: 0364 2506106 / 9435173219 • **Shimla** 1st Floor, Hills View Complex, Near Tara Hall, Shimla, Himachal Pradesh - 171002. Tel. No.: 7518801849 • **Shimoga** Jayarama Nilaya, 2nd Corss, Mission Compound, Shimoga - 577 201. Tel.No.: 08182-295491 • **Shivpuri** Near Hotel Vanasthali, In Front of Sawarkar Park, A. B. Road, in the city of Shivpuri, Madhya Pradesh, Shivpuri - 473 551. Tel.No.:7518801850 • **Sikar** First Floor, Super Tower, Behind Ram Mandir Near Taparya Bagichi, Sikar - 332001. Tel. No.: 01572 250398 • **Silchar** N.N. Dutta Road, Chowchakra Complex, Premtala, Silchar - 788001. Tel. No.: 03842 261714 • **Siliguri** 2nd Floor, Nanak Complex, Sevoke Road, West Bengal, Siliguri - 734 001. Tel No.: 0353 4078734 • **Sitapur** 12/12 Surya Ganapathi Temple, Station Road, Sitapur - 261 001. Tel.No.: 7518801851 • **Solan** Disha Complex, 1st Floor, Above Axis Bank, Rajgarh Road, in the city of Solan, Himachal Pradesh, Solan - 173 212. Tel.No.:7518801852 • **Solapur** Shop No-106, Krishna complex 477, Dakshin Kasaba, Datta Chowk, Solapur, Maharashtra. Solapur - 413 007. Tel No.: 0217 3598690 • **Sonepat** Shop No. 207, 2nd Floor, PP Tower, Opp Income Tax Office, Subhash Chowk, Sonepat - 131001. Tel.No.:7518801853 • **Sri Ganganagar** Address Shop No. 5, Opposite Bihani Petrol Pump, Near Baba Ramdev Mandir, NH – 15, Sri Ganganagar, Rajasthan, Sri Ganganagar - 335 001. Tel.No.: 0154 2940040 • **Srikakulam** D. No: 1-6/2, First Floor, Near Vijaya Ganapathi Temple, Beside I.K. Rao Building, Palakonda Road (Village, Mandala, District), Srikakulam - 532 001. Tel. No.: 08942 58563 • **Sultanpur** 1st Floor, Ramashanker Market, Civil Line, in the city of Sultanpur, Uttar Pradesh, Sultanpur - 228 001. Tel.No.:7518801854 • **Surat** Ground Floor, Empire State building, Near Udhna Darwaja, Ring Road, Surat 395002. Tel. No.: 9081903041 • **Thane** Room No. 302, 3rd Floor, Ganga Prasad, Near RBL Bank Ltd., Ram Maruti Cross Road, Naupada, Thane West, Mumbai - 400 602. Tel.No. 022-25303013. • **Tirunelveli** 55/18, Jeney Building, S N Road, Near Aravind Eye Hospital, Tirunelveli - 627001. Tel. No.: 0462 4001416 • **Tirupathi*** Shop No:18-1-421/f1, CITY Center, K.T. Road, Airtel Backside office, Tirupati - 517 501. Tel.No.:+919885995544 • **Tiruvalla** 2nd Floor, Erinjery Complex, Ramanchira, Opp. Axis Bank, Thiruvalla - 689107. Tel. No.: 0469-2740540 • **Tinsukia** 3rd Floor, Chirwapatty Road, Tinsukia, Assam, Tinsukia - 786 125. Tel No.: +91 8761867223 / 9435173219 • **Thrissur** 4th Floor, Crown Tower, Shakthan Nagar, Opp. Head Post Office, Thrissur - 680 001. Tel No.: 0487 6999987 / 9633072271 • **Trichy** No 23C/I E V R road, Near Vekkaliamman Kalyana Mandapam, Putthur, Trichy,Tamil Nadu, Trichy - 620 017. Tel No.:0431-4020227 • **Trivandrum** 3rdFloor, No- 3b Tc-82/3417, Capitol Center, Opp Secretariat, MG Road, Trivandrum, Kerala, Trivandrum - 695 001. Tel. No.: 0471 4618306 • **Tuticorin** 4 - B, A34 - A37, Mangalmal Mani Nagar, Opp. Rajaji Park, Palayamkottai Road, Tuticorin - 628003. Tel. No.: 04612334602 • **Udaipur** Shop No. 202, 2nd Floor business, center, 1C Madhuvan, Opp G P O Chetak Circle, Udaipur - 313 001. Tel.No.: 0294-2429370 • **Ujjain** Heritage Shop No. 227, 87 Vishvavidhyalaya Marg, Station Road, Near ICICI Bank, Above Vishal Megha Mart, Ujjain 456001. Tel. No.: 0734 3500905 • **Valsad** 406 Dreamland Arcade, Opp Jade Blue, Tithal Road, Valsad, Gujarat, Valsad - 396 001. Tel.No.: 02632 258481 / 8000403762 • **Vapi** A-8, Second Floor, Solitaire Business Centre, Opp. DCB Bank, GIDC Char Rasta, Silvassa Road, Vapi - 396191. Tel.No.:9081903028 • **Varanasi** D.64 / 52, G – 4, Arihant Complex, Second Floor, Madhopur, Shivpurva, Sagra (Near Petrol Pump), Varanasi, Uttar Pradesh, Varanasi - 221 010. Tel No.: 7518801856 • **Vashi** Haware Infotech Park, 902, 9th Floor, Plot No. 39/03, Sector 30A Opp. Inorbit Mall, Vashi. Navi Mumbai, Maharashtra. Navi Mumbai – 400 703. Tel No.: 022 49636853 / 9545491169 • **Vellore** No 2/19, 1st Floor, Vellore City Centre, Anna Salai, Vellore - 632 001. Tel No.: 0416 4200381 • **Vijayawada** HN. No. 26-23, 1st Floor, Sundaramma street, Gandhi Nagar, Krishna, Vijayawada - 520 010. Tel.No.: 0866 2574429 • **Visakhapatnam** Door No: 48-10-40, Ground Floor, Surya Ratna Arcade, Srinagar, Opp Road to Lalitha Jeweler Showroom, Beside Taj Hotel Ladje, Visakhapatnam - 530 016. Tel No.: 0891 2714125 • **Warangal** Shop No 22, Ground Floor Warangal City Center,15-1-237, Mulugu Road Junction, Warangal, State - Telangana, Warangal - 506 002. Tel No.: 9959120147 • **Yamunanagar** B-V, 185/A, 2nd Floor, Jagadri Road, Near DAV Girls College, (UCO Bank Building) Pyara Chowk, Yamunanagar, Haryana - 135001. Tel. No.: 7518801857

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